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Friday, December 16, 2016

Agrahayana 25, 1938 (Saka)

LOK SABHA DEBATES

(English Version)

Tenth Session

(Sixteenth Lok Sabha)



(Vol. XXI contains Nos. 11 to 21)

LOK SABHA SECRETARIAT

NEW DELHI

16.12.2016

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Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

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Shri Ramen Deka

Shri Konakalla Narayana Rao

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Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, December 16, 2016/ Agrahayana 25, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

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[English]

HON. SPEAKER: Q. 421 – Kunwar Haribansh Singh.

... (*Interruptions*)

[Translation]

HON. SPEAKER: I have decided that at 12 p.m. an opportunity to speak will be given.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker Madam, yesterday we were ready for discussion. ...(*Interruptions*)
The Minister of Parliamentary Affairs made reckless charges in our absence. That is not good... (*Interruptions*)

HON. SPEAKER: Do not raise the same subject every day. When one does not want to do anything, please do not trouble the Chair.

... (*Interruptions*)

[English]

HON. SPEAKER: Today is the last day of this Session.

11. 03 hours

(At this stage, Shri Ravneet Singh and some other Hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

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11.04 hours**ORAL ANSWER TO QUESTION*****HON. SPEAKER:** Q. 421 – Kunwar Haribansh Singh.**(Q. 421)***[Translation]*

KUNWAR HARIBANSH SINGH: Hon. Speaker Madam, under the leadership of the people's beloved Hon. Prime Minister Modi, the Union Government has launched a battle against corruption to promote Digital India and to curb black money. ... *(Interruptions)* Just as Mahatma Gandhi led the freedom struggle against the British, in the same manner Modi ji has emerged as the leader in this struggle against corruption. On behalf of the nation, I extend my heartfelt thanks to him. ... *(Interruptions)*

To realise the dream of Digital India and to connect millions of poor people with banking facilities through the Jan-Dhan Yojana, small finance banks and payment banks are being opened. ... *(Interruptions)* The money of the poor should remain safe in these banks and they should not indulge in any fraud causing loss to the poor or to the public exchequer. I would like to know from the Hon.

* For Questions, please visit <https://sansad.in/ls/questions/questions-and-answers> .

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Minister what steps the Government has taken in this regard. ...

(Interruptions)

SHRI SANTOSH KUMAR GANGWAR: Hon. Speaker Madam, all those account holders who will open accounts in these banks will receive full banking facilities, and poor persons will be benefitted. ...

(Interruptions) Ever since our Government assumed office, people in the country have felt for the first time that accounts could be opened under the Jan-Dhan Yojana, and more than 25 crore people have opened accounts. ... *(Interruptions)* Small loans will be

available, loans of up to Rs. 25 lakh will be available. ...

(Interruptions) Their money will remain secure. Steps have been taken accordingly. There will be no scope for complaint. The Reserve Bank will take effective action. ... *(Interruptions)*

KUNWAR HARIBANSH SINGH: Hon. Speaker Madam, recently, reports were published in the media quoting the Controller General of Accounts of the Ministry of Finance, Government of India, that there were some technical problems in depositing payments such as railway ticket bookings made through e-wallets like Paytm, etc., into the Consolidated Fund of India, and in reconciliation of accounts. ... *(Interruptions)* To remove these technical deficiencies and to ensure monitoring, e-wallets, small finance banks and payment banks are being opened. ...

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(Interruptions) I would like to know from the Hon. Minister what monitoring mechanism has been developed by the Government for this. ... *(Interruptions)*

SHRI SANTOSH KUMAR GANGWAR: Hon. Speaker Madam, this is entirely banking work, only small loans will be provided under it. As I have already mentioned, under the scheme of the Hon. Prime Minister, loans up to Rs. 25 lakh will be given. ... *(Interruptions)* Whatever apprehensions or complaints are being raised are being fully attended to and proper redressal will also be made. ... *(Interruptions)*

HON. SPEAKER: Do you not want to do any work even today?

... *(Interruptions)*

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11. 05 hours

The Lok Sabha then adjourned till Twelve of the Clock.

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12. 01 hours

The Lok Sabha re-assembled at One Minute past Twelve of the Clock.

(Hon. Speaker *in the Chair*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M Scindia, K. C. Venugopal, Kodikunnil Suresh, Prof. Saugata Roy, Sarvashri Shailesh Kumar *alias* Bulo Mandal, N. K. Premachandran, Md. Badaruddoza Khan, Tariq Anwar, P. K. Biju and Dharmendra Yadav on different issues.

The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (*Interruptions*)

*** WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 422 to 440

Unstarred Question Nos. 4831 to 5060

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12.02 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

[Translation]

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN):

Hon. Speaker, I beg to lay on the Table a copy of each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2015-2016.

(2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5965/16/16]

[English]

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THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2015-2016, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2015-2016.

[Placed in Library, See No. LT 5966/16/16]

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the 24 institutions, mentioned therein, within the stipulated period of nine months after the close of the accounting year 2015-2016.

[Placed in Library, See No. LT 5966A/16/16]

[Translation]

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THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JUAL ORAM): Hon. Speaker Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5967/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): Madam, on behalf of Shri Rao Inderjit Singh, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

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- (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5968/16/16]

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5969/16/16]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5970/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to lay on the Table:-

(1) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.976(E) in Gazette of India dated 7th October, 2016 under sub-section (3) of Section 15 of the Industrial Employment (Standing Orders) Act, 1946.

[Placed in Library, See No. LT 5971/16/16]

(2) A copy of the Notification No. S.O.1632(E) (Hindi and English versions) published in Gazette of India dated 4th May, 2016 appointing the officers, mentioned therein, to exercise the functions of appellate authority under the Industrial Employment (Standing Orders) Act, 1946 in respect of the industrial establishments under the control of Central Government or a Railways administration or a

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major port, mine or oil-field situated anywhere in India issued under Section 2 of the said Act together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O.2676(E) dated 10th August, 2016.

[Placed in Library, See No. LT 5972/16/16]

(3) A copy of the Payment of Bonus (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 1115 (E) in Gazette of India dated 6th December, 2016, under sub-section (3) of Section 38 of the Payment of Bonus Act, 1965.

[Placed in Library, See No. LT 5973/16/16]

**THE MINISTER OF STATE OF THE MINISTRY OF
AYURVEDA, YOGA AND NATUROPATHY, UNANI,
SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD**

YESSO NAIK): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

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the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5974/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5975/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016, together with Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5976/16/16]

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2015-2016:-

- (i) Central Council for Research in Yoga and Naturopathy, New Delhi.
- (ii) National Institute of Ayurveda, Jaipur.
- (iii) National Academy of Ayurveda, New Delhi.
- (iv) National Institute of Siddha, Chennai.
- (v) Morarji Desai National Institute of Yoga, New Delhi.
- (vi) National Institute of Naturopathy, Pune.
- (vii) National Institute of Homoeopathy, Kolkata.
- (viii) Central Council of Homoeopathy, New Delhi.
- (ix) Central Council of Indian Medicine, New

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Delhi.

- (x) Indian Medicines Pharmaceuticals Corporation Limited, Almora.
- (xi) Central Council for Research in Siddha, Chennai.
- (xii) National Institute of Unani Medicine, Bengaluru.

[Placed in Library, See No. LT 5977/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year

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2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5978/16/16]

- (b) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5979/16/16]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the GAIL Gas Limited for the year 2015-2016.

[Placed in Library, See No. LT 5980/16/16]

- (3) A copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for city or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (Hindi and English versions) published in

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Notification No. F. No. M(1)T4S/CGD/1/2010 in Gazette of India dated 24th November, 2016 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

[Placed in Library, See No. LT 5981/16/16]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2015-2016.

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[Placed in Library, See No. LT 5982/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5983/16/16]

- (3) A copy each of the following letters (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013.
- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5984/16/16]

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(b) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2015-2016.

(ii) Annual Report of Nuclear Power Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5985/16/16]

(c) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2015- 2016.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5986/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions)

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by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2015-2016.

[Placed in Library, See No. LT 5987/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2015-2016.

[Placed in Library, See No. LT 5988/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2015-2016.

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[Placed in Library, See No. LT 5989/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5990/16/16]

- (8) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2015-2016, together with the Audit Report thereon.

[Placed in Library, See No. LT 5991/16/16]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English

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versions) of the Tobacco Board, Guntur, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2015-2016.

[Placed in Library, See No. LT 5992/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2015-2016.

[Placed in Library, See No. LT 5993/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English

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versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5994/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5995/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English

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versions) by the Government of the working of the Spices Board India, Cochin, for the year 2015-2016.

[Placed in Library, See No. LT 5996/16/16]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5997/16/16]

- (b) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2015-2016.
- (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5998/16/16]

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(c) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2015-2016.

(ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5999/16/16]

(d) (i) Review by the Government of the working of the STC Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the STC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6000/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2015-2016, alongwith

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Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2015-2016.

[Placed in Library, See No. LT 6001/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6002/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the DMIC Project Implementation Trust Fund, New

16.12.2016

Delhi, for the year 2014-2015.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 6003/16/16]

- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017).

[Placed in Library, See No. LT 6004/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2015-2016.

[Placed in Library, See No. LT 6005/16/16]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English

16.12.2016

versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6006/16/16]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2015-2016.

[Placed in Library, See No. LT 6007/16/16]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year

16.12.2016

2015-2016.

[Placed in Library, See No. LT 6008/16/16]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6009/16/16]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6010/16/16]

- (18) (i) A copy of the Annual Report (Hindi and English

16.12.2016

versions) of the Coffee Board, Bangalore, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 6011/16/16]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 6012/16/16]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information,

16.12.2016

New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6013/16/16]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 6014/16/16]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by

16.12.2016

the Government of the working of the Rubber Board, Kottayam, for the year 2015-2016.

[Placed in Library, See No. LT 6015/16/16]

(23) A copy of the Special Economic Zones (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G. S. R. 1094(E) in Gazette of India dated 26th November, 2016 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

[Placed in Library, See No. LT 6016/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Manoj Sinha, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.

[Placed in Library, See No. LT 6017/16/16]

16.12.2016

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6018/16/16]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): Hon. Speaker, I beg to lay on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

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the Government of the working of the National Biodiversity Authority, Chennai, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6019/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2014-2015

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6020/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2014-2015.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6021/16/16]

(7) A copy of the following Notifications (Hindi and English versions) under various sections of the Environment (Protection) Act, 1986:-

- (i) S.O.2413(E) published in Gazette of India dated 4th September, 2015, declaring Eco-sensitive Zone around Dadra and Nagar Haveli Wildlife Sanctuary in the Union Territory of Dadra and Nagar Haveli.
- (ii) S.O.607(E) published in Gazette of India dated 24th February, 2015, declaring the Eco-sensitive Zone around Dr. Salim Ali Bird Sanctuary in the State of Goa.
- (iii) S.O.608(E) published in Gazette of India dated 24th February, 2015, declaring Eco-sensitive Zone around Cotigao Wildlife Sanctuary in the State of Go.
- (iv) S.O.555(E) published in Gazette of India

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- dated 17th February, 2015, declaring Eco-sensitive Zone around Netravali Wildlife Sanctuary in the State of Goa.
- (v) S.O.616(E) published in Gazette of India dated 25th February, 2015, declaring Eco-sensitive Zone around Madei Wildlife Sanctuary in the State of Goa.
 - (vi) S.O.221(E) published in Gazette of India dated 23rd January, 2015, declaring Eco-sensitive Zone around Bhagwan Mahaveer Wildlife Sanctuary and National Park in the State of Goa.
 - (vii) S.O.615(E) published in Gazette of India dated 25th February, 2015, declaring Eco-sensitive Zone around Bondla Wildlife Sanctuary in the State of Goa.
 - (viii) S.O.230(E) published in Gazette of India dated 22nd January, 2016, declaring Eco-sensitive Zone around Karnala Wildlife Sanctuary in the State of Maharashtra.
 - (ix) S.O.612(E) published in Gazette of India dated 26th February, 2016, declaring Eco-sensitive Zone around Nagzira Wildlife Sanctuary in the State of Maharashtra.
 - (x) S.O.1736(E) published in Gazette of India dated 26th June, 2015, declaring Eco-sensitive Zone around Pulicat Lake Bird Sanctuary in the State of Andhra Pradesh.

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- (xi) S.O.191(E) published in Gazette of India dated 27th January, 2010, declaring Eco-sensitive Zone around Sultanpur National Park in the State of Haryana.
- (xii) S.O.680(E) published in Gazette of India dated 29th March, 2012, declaring Eco-sensitive Zone around Dalma Wildlife Sanctuary in the State of Jharkhand.
- (xiii) S.O.2364(E) published in Gazette of India dated 4th October, 2012, declaring Eco-sensitive Zone around Bandipur National Park and Tiger Reserve in the State of Karnataka.
- (xiv) S.O.1601(E) published in Gazette of India dated 16th June, 2015, declaring Eco-sensitive Zone around Bhitarkanika National Park and Wildlife Sanctuary in the State of Odisha.
- (xv) S.O.1659(E) published in Gazette of India dated 22nd June, 2015, declaring Eco-sensitive Zone around Kapilash Wildlife Sanctuary in the State of Odisha.
- (xvi) S.O.2166(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Khangchendzonga National Park Wildlife Sanctuary in the State of Sikkim.

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- (xvii) S.O.2167(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Kitam Bird Sanctuary in the State of Sikkim.
- (xviii) S.O.2168(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Kyongnosla Alpine Wildlife Sanctuary in the State of Sikkim.
- (xix) S.O.2169(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Shingaba Rhododendron Sanctuary in the State of Sikkim.
- (xx) S.O.2170(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Maenam Wildlife Sanctuary in the State of Sikkim.
- (xxi) S.O.2171(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Fambongiho Wildlife Sanctuary in the State of Sikkim.
- (xxii) S.O.2172(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Barsey Rhododendron Sanctuary in the State of Sikkim.
- (xxiii) S.O.2173(E) published in Gazette of India dated 27th

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August, 2014, declaring Eco-sensitive Zone around Pangolakha Wildlife Sanctuary in the State of Sikkim.

(xxiv) S.O.2262(E) published in Gazette of India dated 19th August, 2015, declaring Eco-sensitive Zone around Okhla Bird Wildlife Sanctuary in the State of Uttar Pradesh.

(xxv) S.O.3549(E) published in Gazette of India dated 30th December, 2015, declaring Eco-sensitive Zone around Kaimur Wildlife Sanctuary in the State of Bih.

(xxvi) S.O.1055(E) published in Gazette of India dated 11th March, 2016, declaring Eco-sensitive Zone around Bir Motibagh Wildlife Sanctuary in the State of Punja.

[Placed in Library, See No. LT 6022/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA):

Hon. Speaker, on behalf of Shri Mukhtar Abbas Naqvi, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (in Hindi and English versions) of the Maulana Azad Education Foundation,

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New Delhi, for the year 2014-2015, alongwith the Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6023/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GENERAL VIJAY KUMAR SINGH)

(RETD.): Hon. Speaker Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6024/16/16]

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Hon.

Speaker Madam, I beg to lay on the Table:-

- (i) A copy of each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2016 together with Auditor's Report thereon:-

(1) Allahabad UP Gramin Bank, Banda

[Placed in Library, See No. LT 6025/16/16]

(2) Baroda Gujarat Gramin Bank, Bharuch

[Placed in Library, See No. LT 6026/16/16]

(3) Meghalaya Rural Bank, Shillong

[Placed in Library, See No. LT 6027/16/16]

(4) Utkal Grameen Bank, Balangir

[Placed in Library, See No. LT 6028/16/16]

(2) A copy of the Pension Fund Regulatory and Development Authority (Point of Presence) (First Amendment) Regulations, 2016, (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 21st November, 2016, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

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[Placed in Library, See No. LT 6029/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) The Warehoused Goods (Removal) Regulations, 2016 published in Notification No. G.S.R.514(E) published in Gazette of India dated 14th May, 2016.
- (ii) The Warehoused (Custody and Handling of Goods) Regulations, 2016, published in Notification No. G.S.R.515(E) published in Gazette of India dated 14th May, 2016.
- (iii) The Special Warehouse (Custody and Handling of Goods) Regulations, 2016, published in Notification No. G.S.R.516(E) published in Gazette of India dated 14th May, 2016.
- (iv) The Public Warehouse Licensing Regulations, 2016, published in Notification No. G.S.R.517(E) published in Gazette of India dated 14th May, 2016.
- (v) The Private Warehouse Licensing Regulations, 2016, published in Notification No. G.S.R.518(E) published in Gazette of India dated 14th May, 2016.
- (vi) The Special Warehouse Licensing Regulations, 2016,

16.12.2016

published in Notification No. G.S.R.519(E) published in Gazette of India dated 14th May, 2016.

[Placed in Library, See No. LT 6030/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goods and Services Tax Network, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6031/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Hon. Madam Speaker, I lay the following paper on the Table the:-:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016, together with Audit

16.12.2016

Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6032/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6033/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2015-2016, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2015-2016.

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[Placed in Library, See No. LT 6034/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2015-2016.

[Placed in Library, See No. LT 6035/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2015-2016.

[Placed in Library, See No. LT 6036/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2015-2016, along with Audited Accounts.

16.12.2016

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2015-2016.

[Placed in Library, See No. LT 6037/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur for the year 2015-2016 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2015-2016.

[Placed in Library, See No. LT 6038/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2015-2016.

[Placed in Library, See No. LT 6039/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English

16.12.2016

versions) of the Central Medical Services Society, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6040/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2015-2016.

[Placed in Library, See No. LT 6041/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI HARIBHAI CHAUDHARY): Hon. Madam Speaker, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English

16.12.2016

versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 6042/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2015-2016.

[Placed in Library, See No. LT 6043/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of MSME-Tool Room (Indo Danish Tool Room), Jamshedpur for the year 2015-2016 alongwith Audited Accounts.

16.12.2016

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2015-2016.

[Placed in Library, See No. LT 6044/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2015-2016.

[Placed in Library, See No. LT 6045/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) The Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room),

16.12.2016

Aurangabad, for the year 2015-2016.

[Placed in Library, See No. LT 6046/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo- German Tool Room), Indore, for the year 2015-2016..

[Placed in Library, See No. LT 6047/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2015-2016.

[Placed in Library, See No. LT 6048/16/16]

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- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2015-2016.

[Placed in Library, See No. LT 6049/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2015-2016.

[Placed in Library, See No. LT 6050/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of

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Tool Design), Hyderabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 6051/16/16]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2015-2016 alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), for the year 2015-2016.

[Placed in Library, See No. LT 6052/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre),

16.12.2016

Nainital, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2015-2016.

[Placed in Library, See No. LT 6053/16/16]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2015-2016.

[Placed in Library, See No. LT 6054/16/16]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development

16.12.2016

Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for Development of Glass Industry), Firozabad, for the year 2015-2016.

[Placed in Library, See No. LT 6055/16/16]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process cum Product Development Centre), Meerut, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process cum Product Development Centre), Meerut for the year 2015-2016.

[Placed in Library, See No. LT 6056/16/16]

- (16) (i) A copy of the Annual Report (Hindi and English

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versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 6057/16/16]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2015-2016.

[Placed in Library, See No. LT 6058/16/16]

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THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): Hon. Madam Speaker, I beg to lay on The Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 6059/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): On behalf of Shri Hansraj Gangaram Ahir, I beg to lay on the Table:-

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(1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- (i) S.O.2556(E) published in Gazette of India dated 27th July, 2016, regarding appointment of a Judge to Court II of Additional District and Session Judge, Krishna at Vijayawada-cum-Metropolitan Sessions Judge, Vijaywada to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (ii) S.O.2681(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri Komuo Loso as Special Public Prosecutor appointed for the State of Nagaland under Section 11(3) of the National Investigation Agency Act, 2008.
- (iii) S.O.2682(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri G. S. Chatterji as Special Public Prosecutor appointed for the State of Rajasthan under

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Section 11(3) of the National Investigation Agency Act, 2008.

- (iv) S.O.2683(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri Akhileshwar Prasad Singh and Shri Sudhanshu Kumar Lal as Special Public Prosecutor appointed for the State of Bihar under Section 11(3) of the National Investigation Agency Act, 2008.
- (v) S.O.3384(E) published in Gazette of India dated 4th November, 2016, regarding appointment of Special Public Prosecutors for various States conducting cases on behalf of the National Investigation Agency under Section 11(3) of the National Investigation Agency Act, 2008.
- (vi) S.O.3442(E) published in Gazette of India dated 11th November, 2016, regarding appointment of a Judge to the Sessions Court for exclusive trial of Bomb Blast Cases, Chennai to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (vii) S.O.3443(E) published in Gazette of India dated 11th November, 2016, appointing a Judge to the Special

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Court constituted under Section 11(1) of the National Investigation Agency Act, 2008.

- (viii) S.O.3444(E) published in Gazette of India dated 11th November, 2016, appointing a Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008.

[Placed in Library, See No. LT 6060/16/16]

(2) A copy of the Notification No. S.O.2684(E) (Hindi and English versions) published in Gazette of India dated 11th August, 2016, regarding specifying Shri Sudhir Kumar Saxena, Joint Secretary (IS-I) in the Ministry of Home Affairs as the designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of Section 2 of the said Act.

[Placed in Library, See No. LT 6061/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): Hon. Speaker Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English version) under section 619A of the Companies Act, 1956:-

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- (a) (i) Review by the Government of the working of the M. P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2014-2015.
- (ii) Annual Report of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6062/16/16]

- (b) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1992-1993, 1993-1994, 1995-1996 and 1996-1997.
- (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1992-1993, 1993-1994, 1995-1996 and 1996-1997, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6063/16/16]

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013.
- (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6064/16/16]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2015-2016.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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[Placed in Library, See No. LT 6065/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016, together with the Audit Report thereon.
- (iii) A copy of the review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6066/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2015-2016, together with the Audit

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Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6067/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2015-2016.

[Placed in Library, See No. LT 6068/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2015-2016.

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[Placed in Library, See No. LT 6069/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2015-2016.

[Placed in Library, See No. LT 6070/16/16]

- (10) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1059(E) in Gazette of India dated 10th November, 2016 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library, See No. LT 6071/16/16]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English

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versions) of the National Cooperative Development Corporation, New Delhi, for the year 2015-2016, together with the Audit Report thereon.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6072/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Hon. Speaker Madam, on behalf of Shri Upendra Kushwaha ji, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2014-2015, alongwith Audited Accounts.

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(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6073/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2014-2015, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2014-2015.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6074/16/16]

(5) (i) A copy of the Annual Report (Hindi and English

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versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2014-2015.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6075/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6076/16/16]

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- (9) (i) A copy of the Annual Report (Hindi and English versions) of Navodaya Vidyalaya Samiti, Noida for the year 2015-2016.
- (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2015-2016, together with Audit Report thereon
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2015-2016.

[Placed in Library, See No. LT 6077/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table a copy of the Assam Rifles Civil Staff Group 'B' Posts Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.174 in weekly Gazette of India dated 27th August, 2016 under Section 167 of the Assam Rifles Act, 2006.

[Placed in Library, See No. LT 6078/16/16]

[Translation]

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THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2014-2015.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6079/16/16]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2015-2016.

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[Placed in Library, See No. LT 6080/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6081/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA):

Hon. Speaker Madam, with your permission on behalf of Shri Y. S. Chowdary, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar for the year 2015-2016.

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- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2015-2016, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2015-2016.

[Placed in Library, See No. LT 6082/16/16]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2015-2016.

[Placed in Library, See No. LT 6083/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Conditions of Service and Authorities for Disciplinary Proceedings Regulations, 2016 (Hindi and English versions)

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published in Notification No. A-10/178/2012-PPC in Gazette of India dated 24th November, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 6084/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2014-2015.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6085/16/16]

- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited,

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New Delhi, for the year 2015-2016.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6086/16/16]

- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2015-2016.

- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6087/16/16]

- (d) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2015-2016.

- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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[Placed in Library, See No. LT 6088/16/16]

- (e) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6089/16/16]

- (f) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Neapanagar, for the year 2015-2016.
- (ii) Annual Report of the NEPA Limited, Neapanagar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6090/16/16]

- (g) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Richardson and Cruddas (1972)

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Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6091/16/16]

- (h) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2015-2016.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6092/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6093/16/16]

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(3) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Richardson & Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 6094/16/16]

- (ii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 6095/16/16]

- (iii) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited (Holding Company) for the year 2016-2017.

[Placed in Library, See No. LT 6096/16/16]

- (iv) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 6097/16/16]

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- (v) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 6098/16/16]

- (vi) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 6099/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 31 of 2016) – (Performance Audit) Land Management in Delhi Development Authority, Ministry of Urban Development.

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[Placed in Library, See No. LT 6100/16/16]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 32 of 2016) – Railways for the year ended March, 2016.

[Placed in Library, See No. LT 6101/16/16]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 33 of 2016) – (Performance Audit) Management of Launch Services, Department of Space.

[Placed in Library, See No. LT 6102/16/16]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 34 of 2016) – Accounts of the Union Government (Financial Audit) for the year 2015-2016.

[Placed in Library, See No. LT 6103/16/16]

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government-Finance Accounts for the year 2015-2016.

[Placed in Library, See No. LT 6104/16/16]

- (ii) Union Government-Appropriation Accounts (Civil) for the year 2015-2016.

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[Placed in Library, See No. LT 6104A/16/16]

- (iii) Union Government-Appropriation Accounts of the Defence Services for the year 2015-2016.

[Placed in Library, See No. LT 6104B/16/16]

- (iv) Union Government-Appropriation Accounts of the Postal Services for the year 2015-2016.

[Placed in Library, See No. LT 6104C/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Rules, 2016 published in Notification No. G. S. R. 831(E) in Gazette of India dated 29th August, 2016.
- (ii) The Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 published in Notification No. G. S. R. 1108(E) in Gazette of India dated 30th November, 2016.
- (iii) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency

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Professional Agencies) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG001 in Gazette of India dated 22nd November, 2016.

(iv) The Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG002 in Gazette of India dated 22nd November, 2016.

(v) The Insolvency and Bankruptcy Board of India (Insolvency Professional) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG003 in Gazette of India dated 23rd November, 2016.

(vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG004 in Gazette of India dated 30th November, 2016.

[Placed in Library, See No. LT 6105/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 462 of the Companies Act, 2013:-

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- (i) Draft Notification No. F. No. 01/02/2014-CL. V making certain amendments in the Notification No. G. S. R. 463(E) dated 5th June, 2015.
- (ii) Draft Notification No. F. No. 01/01/2014-CL. V making certain amendments in the Notification No. G. S. R. 464(E) dated 5th June, 2015.
- (iii) Draft Notification No. F. No. 01/02/2014-CL-1 making certain amendments in the Notification No. G. S. R. 466(E) dated 5th June, 2015.

[Placed in Library, See No. LT 6106/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Hon. Madam Speaker, with your permission, I beg to lay on the Table:

- (1) (i) A copy of the annual accounts (Hindi and English versions) of Kendriya Hindi Shikshan Mandal, Agra for the year 2015-2016.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2015-2016.

[Placed in Library, See No. LT 6107/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2015-2016.

[Placed in Library, See No. LT 6108/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2015-2016.

[Placed in Library, See No. LT 6109/16/16]

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- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6110/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016, together with Audit Report thereon.

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- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6111/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2015-2016, alongwith Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2015-2016.

[Placed in Library, See No. LT 6112/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2015-2016, together with Audit Report thereon.

16.12.2016

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2015-2016

[Placed in Library, See No. LT 6113/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaguragi, for the year 2015-2016.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaguragi, for the year 2015-2016.

[Placed in Library, See No. LT 6114/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2014-2015.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

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[Placed in Library, See No. LT 6115/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2015-2016.

[Placed in Library, See No. LT 6116/16/16]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2015-2016.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2015-2016.

[Placed in Library, See No. LT 6117/16/16]

16.12.2016

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2015-2016.

[Placed in Library, See No. LT 6118/16/16]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2015-2016.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2015-2016, together with the Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Koraput, for the year 2015-2016.

[Placed in Library, See No. LT 6119/16/16]

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- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, Guwahati, for the year 2015-2016, together with the Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, Guwahati, for the year 2015-2016.

[Placed in Library, See No. LT 6120/16/16]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Ropar, Ropar, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Ropar, Ropar, for the year 2015-2016, and the Audit Report thereon.

16.12.2016

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2015-2016.

[Placed in Library, See No. LT 6121/16/16]

(18) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 6122/16/16]

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2016-2017.

[Placed in Library, See No. LT 6123/16/16]

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2015-2016, alongwith Audited Accounts.

16.12.2016

- (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 6124/16/16]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2015-2016.

[Placed in Library, See No. LT 6125/16/16]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2015-2016.

16.12.2016

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6126/16/16]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2015-16.

[Placed in Library, See No. LT 6127/16/16]

16.12.2016

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 6128/16/16]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2015-2016, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2015-2016.

[Placed in Library, See No. LT 6129/16/16]

16.12.2016

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2015-2016.

[Placed in Library, See No. LT 6130/16/16]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2015-2016.

[Placed in Library, See No. LT 6131/16/16]

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2015-16.

16.12.2016

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2015-2016.

[Placed in Library, See No. LT 6132/16/16]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of Tezpur University, Tezpur for the year 2015-2016.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2015-2016.

[Placed in Library, See No. LT 6133/16/16]

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2015-2016, together with Audit Report thereon.

16.12.2016

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2015-2016.

[Placed in Library, See No. LT 6134/16/16]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2015-2016.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2015-2016.

[Placed in Library, See No. LT 6135/16/16]

- (32) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 6136/16/16]

16.12.2016

- (33) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2015-2016, together with Audit Report thereon.

[Placed in Library, See No. LT 6137/16/16]

- (34) A copy each of the following Notifications (Hindi and English versions) under Section 50 of the Indian Institute of Information Technology Act, 2014:-

- (i) The First Statutes of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram published in Notification No. S.O. 3640(E) published in Gazette of India dated 2nd December, 2016.
- (ii) The First Statutes of the Pt. Dwarka Prasad Mishra-Indian Institute of Information Technology, Design and Manufacturing, Jabalpur published in Notification No. S.O.3641(E) published in the Gazette of India dated 2nd December 2016.

16.12.2016

- (iii) The First Statutes of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Manufacturing, Gwalior published in Notification No. S.O.3639(E) published in the Gazette of India dated 2nd December, 2016.
- (iv) The Indian Institute of Information Technology, Allahabad published in Notification No. S.O.3642(E) published in Gazette of India dated 2nd December, 2016.
- (v) S.O.4000(E) published in Gazette of India dated 9th December, 2016 regarding the making of an Ordinance of Atal Bihari Vajpayee-Indian Institute of Information Technology and Management-Gwalior.
- (vi) S.O.4001(E) published in Gazette of India dated 9th December, 2016 regarding the making of an Ordinance of Indian Institute of Information Technology Design and Manufacturing-Kancheepuram.

16.12.2016

- (vii) S.O.4002(E) published in Gazette of India dated 9th December, 2016 regarding the making of an Ordinance of Pt. Dwarka Prasad Mishra-Indian Institute of Information Technology Design and Manufacturing-Jabalpur.
- (viii) S.O.4005(E) published in Gazette of India dated 13th December, 2016 regarding making of an Ordinance of Indian Institute of Information Technology-Allahabad.

[Placed in Library, See No. LT 6138/16/16]

- (35) A copy of the University Grants Commission (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 1-1/2012 (CPP-II) published in Gazette of India dated 11th July, 2016 under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library, See No. LT 6139/16/16]

16.12.2016

(36) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

16.12.2016

- (i) Notification No. 163 published in Gazette of India dated 6th June, 2013, amending the Statute No. 11, 12, 13 and 14 of the Central Universities Act, 2009 relating to the quorum and composition of the Executive Council and Academic Council of the HNB Garhwal University.

- (ii) Notification No. 42 published in Gazette of India dated 24th October, 2014, amending the Statute No. 11, 13, 15(6) and framing of new Statutes 40, 41, 42, 43 and 44 of the Central Universities Act, 2009 relating to Central University Rajasthan relating to quorum and constitution of Executive Council, quorum and constitution of Academic Council, details of Departments, appointment of Heads of Departments, constitution of Planning and Monitoring Board, inclusion of School Board as Authority of the University, Dean of Students" Welfare and establishment of Centre for Desert Studies respective

16.12.2016

- (iii) Notification No. 275 published in Gazette of India dated 19th December, 2012, amending the Statute No. 11 and 13 of the Central Universities Act, 2009 of Central University of Tamil Nadu, relating to constitution and quorum of Executive Council and constitution and quorum of the Academic Council respectively.

[Placed in Library, See No. LT 6140/16/16]

- (37) A copy of the National Commission for Minority Educational Institutions (Annual Statement of Accounts) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G. S. R. 1076(E) in Gazette of India dated 17th November, 2016 under sub-section (2) of Section 24 of the National Commission for Minority Educational Institutions Act, 2004.

[Placed in Library, See No. LT 6141/16/16]

16.12.2016

- (38) A copy each of the following notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987.
- (i) The All India Council for Technical Education (Gender Sensitization, Prevention and Prohibition of Sexual Harassment of Women Employees and Students and Redressal of Grievances in Technical Educational Institutions) Regulations, 2016 published in Notification No. F. AICTE/WH/2016/01 in Gazette of India dated 10th June, 2016.
 - (ii) The All India Council for Technical Education (Grant of Approval for conducting Vocational Education Program, Community College course(s) and Skill Knowledge Provider under National Vocational Education Qualification Framework) (1st Amendment) Regulations, 2014 published in Notification No. F. No. 7-6/DD-Admn/NSQF/2013-II in Gazette of India dated 4th February, 2016.

16.12.2016

- (iii) The All India Council for Technical Education (AICTE) (1st Amendment) Regulations, 2012 published in Notification No. F. No. 2-2/D-NSQF/U.S Infra/2016 in Gazette of India dated 18th July, 2016.
- (iv) The All India Council for Technical Education nomenclature of Courses and admission of students to Technical (Institutions) Regulations, 2016 published in Notification No. F. No. P&AP/MAM/2016 in Gazette of India dated 14th September, 2016.
- (v) The All India Council for Technical Education (Clarifications on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc. for Teachers and other Academic Staff of Technical Institutions (Degree/Diploma), 2016 (1st Amendment) in Notification No. F. No. 27/RIFD/Pay Scale/01/2013-14 in Gazette of India dated 10th June, 2016.

16.12.2016

- (vi) The All India Council for Technical Education (Grant of Approvals for the Technical Institutions) Regulations, 2016 in Notification No. F. No. AB/AICTE/REG/2016 in Gazette of India dated 30th November, 2016

[Placed in Library, See No. LT 6142/16/16]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2015-16.

[Placed in Library, See No. LT 6143/16/16]

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD
TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN
THE MINISTRY OF SHIPPING AND MINISTER OF STATE**

16.12.2016

IN THE MINISTRY OF CHEMICALS AND FERTILIZERS**(SHRI MANSUKH L. MANDAVIYA):** I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2015-2016.
- (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6144/16/16]

- (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6145/16/16]

16.12.2016

- (c) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6146/16/16]

- (d) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2015-2016.
- (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6147/16/16]

- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2015-2016.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals

16.12.2016

India Limited, Jodhpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6148/16/16]

- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2015-2016.
- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6149/16/16]

- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2015-2016.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6150/16/16]

16.12.2016

- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6151/16/16]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2014-2015, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6152/16/16]

- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2014-2015, together with Audit Report thereon.

16.12.2016

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6153/16/16]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Hon. Speaker Madam, with your permission, on behalf of Shrimati Anupriya Patel, I beg to lay on the table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 6154/16/16]

- (2) A copy of each of the following Annual Reports (Hindi and English versions) for the year 2016-2017 alongwith Audited Accounts in respect of the following centres:-

16.12.2016

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
[Placed in Library, See No. LT 6155/16/16]
- (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
[Placed in Library, See No. LT 6156/16/16]
- (iii) Population Research Centre (Institute of Economic Growth), Delhi.
[Placed in Library, See No. LT 6157/16/16]
- (iv) Population Research Centre (JSS Institute of Economic Research), Dharwad.
[Placed in Library, See No. LT 6158/16/16]
- (v) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
[Placed in Library, See No. LT 6159/16/16]
- (vi) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
[Placed in Library, See No. LT 6160/16/16]
- (vii) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
[Placed in Library, See No. LT 6161/16/16]

16.12.2016

(viii) Population Research Centre (Department of Statistics, Patna University), Patna.

[Placed in Library, See No. LT 6162/16/16]

(ix) Population Research Centre, Gokhale Institute of Politics and Economics), Pune.

[Placed in Library, See No. LT 6163/16/16]

(x) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour Central University), Sagar.

[Placed in Library, See No. LT 6164/16/16]

(xi) Population Research Centre (University of Kerala), Thiruvananthapuram.

[Placed in Library, See No. LT 6165/16/16]

(xii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.

[Placed in Library, See No. LT 6166/16/16]

(xiii) Population Research Centre (Andhra University), Visakhapatnam.

[Placed in Library, See No. LT 6167/16/16]

(xiv) Population Research Centre (Panjab University), Chandigarh.

[Placed in Library, See No. LT 6168/16/16]

[English]

16.12.2016

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-

- (i) G.S.R.871(E) published in Gazette of India dated 8th September, 2016, regarding imposition of stock holding limit on producer of sugar.
- (ii) G.S. R.932(E) published in Gazette of India dated 30th September, 2016, regarding Factory-wise FRP of sugarcane for 2015-16.
- (iii) The Sugarcane (Control) Second Amendment Order, 2016 published in Notification No. S.O.3093(E)/Ess. Com/Sugarcane published in Gazette of India dated 30th September, 2016.
- (iv) S.O.3348(E) published in Gazette of India dated 28th October, 2016, regarding extension of tenure of imposition of stock holding limit and turnover limit on sugar.

16.12.2016

[Placed in Library, See No. LT 6169/16/16]

(2) A copy of Notification No. S.O.3577(E) (Hindi and English versions) published in Gazette of India dated 29th November, 2016, fixing the subsidised price at rupees 3 per kg for rice, rupees 2 per kg for wheat and rupee 1 per kg for coarse grains, for a period ending on 31st March, 2017 under sub-section (2) of Section 37 of the National Food Security Act, 2013.

[Placed in Library, See No. LT 6170/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table :-

A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2015-2016.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6171/16/16]

16.12.2016

- (2) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6172/16/16]

16.12.2016

12.08 hours**COMMITTEE ON PUBLIC UNDERAKINGS**
15th and 16th Reports*[Translation]*

SHRI SHANTA KUMAR (KANGRA): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Fifteenth Report on 'Indian Railway Catering and Tourism Corporation (IRCTC)'.
 - (2) Sixteenth Report on action taken by the Government on the Observations / Recommendations contained in the Ninth Report of Committee on Public Undertakings on 'Hindustan Organic Chemicals Limited (HOCL)'.
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16.12.2016

12.08 ½ hours**PUBLIC ACCOUNTS COMMITTEE**
60th to 63rd Reports

SHRI NISHIKANT DUBEY (GODDA): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-2017):

- (1) 60th Report on the subject 'Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways' based on C&AG Report No. 14 of 2015.
- (2) 61st Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirtieth Report (Sixteenth Lok Sabha) on 'Global Estate Management by the Ministry of External Affairs'.
- (3) 62nd Report on the Subject 'Ratna and R-Series Hydrocarbon Fields' based on C&AG Report No. 43 of 2015'
- (4) 63rd Report on the subject 'Administration of Prosecution and Penalties in Central Excise and Service Tax' based on C&AG Report No. 29 of 2014.

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12.09 hours**COMMITTEE ON WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES**
9th Report

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to present the Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Implementation of Reservation Policy and Working of Liaison Officers to safeguard the interest of Scheduled Castes and Scheduled Tribes employees in various Attached/Subordinate Offices/Organizations' pertaining to the Ministry of Home Affairs.

12.10 hours**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**
Minutes

SHRI RATTAN LAL KATARIA (AMBALA): Madam Speaker, I beg to lay on the Table the Minutes (Hindi and English versions) of the Twenty-sixth to Twenty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

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12.10 ¼ hours**COMMITTEE ON ABSENCE OF MEMBERS FROM
SITTINGS OF THE HOUSE****Minutes***[English]*

SHRI P. KARUNAKARAN (KASARGOD): Madam, I beg to lay on the Table the minutes (Hindi and English versions) of the Sixth sitting of the Committee on Absence of Members from the Sittings of the House held on 8 December, 2016.

12.10 ½ hours**COMMITTEE ON EMPOWERMENT OF WOMEN
8th Report**

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam, I beg to present the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2016-17) on the Subject 'Empowering Women through Self Help Groups'.

12.11 hours

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**STANDING COMMITTEE ON INFORMATION
TECHNOLOGY
30th to 33rd Reports**

SHRI VIRENDER KASHYAP (SHIMLA): Madam, I beg to to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2016-17):-

- (1) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Information and Broadcasting.
- (2) Thirty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Communications (Department of Telecommunications).
- (3) Thirty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fifth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Electronics and Information Technology.

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- (4) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-sixth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Communications (Department of Posts).

12.11 ½ hours

**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT**
32nd to 35th Reports

[Translation]

SHRI RAMESH BAIS (RAIPUR): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17):-

- (1) Thirty-second Report on Action taken by the Government on the observations/recommendations contained in the Thirtieth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Minority Affairs.
- (2) Thirty-third Report on Action taken by the Government

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on the observations/recommendations contained in the Twenty-sixth Report (Sixteenth Lok Sabha) of the Committee on 'Review of the functioning of the National Handicapped Finance and Development Corporation (NHFDC)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- (3) Thirty-fourth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-eight Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (4) Thirty-fifth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

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12. 12 hours**STANDING COMMITTEE ON COMMERCE**
131st Report

*[English]***ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA):**

Madam, I beg to lay on the Table the 131st Report (Hindi and English versions) on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Twenty-third Report on Export Infrastructure in India (Hindi and English versions) of the Standing Committee on Commerce.

12. 12 ¼ hours**STANDING COMMITTEE ON HUMAN RESOURCE**
DEVELOPMENT
285th Report

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam, I beg to to lay on the Table the Two Hundred and Eighty-fifth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Action Taken by the Government on the

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Recommendations/Observations contained in the 280th Report on Demands for Grants 2016-17 (Demand No. 51) of the Department of School Education and Literacy (Ministry of Human Resource Development).

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12.12 ½ hours

**STANDING COMMITTEE ON SCIENCE AND
TECHNOLOGY, ENVIRONMENT AND FORESTS**
292nd and 293rd Reports

SHRI KIRTI VARDHAN SINGH (GONDA): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 292nd Report on Action Taken by the Government on the recommendations contained in the Report of the Committee on Demands for Grants (2016-17) of the Ministry of Environment, Forest and Climate Change.
- (2) 293rd Report on 'Forest Fires and its Effect on Environment, Forests, Bio-Diversity and Wildlife and Remedial/Preventive Measures'.

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12.13 hours**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 38th, 43rd and 52nd Reports of the Standing Committee on Health and Family Welfare on the issues concerning three vaccine producing PSUs namely Central Research Institute, Kasauli, Pasteur Institute of India, Coonoor and Vaccine Laboratory (BCGVL), Chennai, pertaining to the Ministry of Health and Family Welfare^{1*}

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 38th, 43rd and 52nd Reports of the Standing Committee on Health and Family Welfare on the issues concerning three vaccine producing PSUs namely Central Research Institute, Kasauli, Pasteur Institute of India, Coonoor and Vaccine Laboratory (BCGVL), Chennai, pertaining to the Ministry of Health and Family Welfare.

^{1*} Laid on the Table and also placed in Library, See No. LT 6173/16/16

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12.13 1/2 hours

(ii) (a) Status of implementation of the recommendations contained in the 122nd Report of the Standing Committee on Commerce on `Ease of Doing Business', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry^{2*}

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 122nd Report of the Standing Committee on Commerce on `Ease of Doing Business', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

^{2*} Laid on the Table and also placed in Library, See No. LT 6174/16/16 and 6175/16/16 respectively.

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(b) Status of implementation of the recommendations contained in the 126th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) (Demand No. 12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 126th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) (Demand No. 12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

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12.14 hours**@MERCHANT SHIPPING (AMENDMENT) BILL, 2015-****Withdrawn**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Nitin Gadkari, I beg to move for leave to withdraw a Bill further to amend the Merchant Shipping Act, 1958.

HON. SPEAKER: The question is:

“That leave be granted to withdraw a Bill further to amend the Merchant Shipping Act, 1958.”

The motion was adopted.

SHRI PON RADHAKRISHNAN: Madam, I withdraw the Bill.

@ The Bill was introduced on 10 August, 2015 and referred to the Standing Committee on Transport, Tourism and Culture for examination and report. The Report of the Committee was laid on the Table of Lok Sabha on 1 December, 2015. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 10 December, 2016 (Morning).

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12.15 hours**GOVERNMENT BILLS - Introduced****(i) Merchant Shipping Bill, 2016^{3*}**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Nitin Gadkari, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to merchant shipping to ensure compliance with the country's obligation under the maritime treaties and International Instruments to which India is a party and also to ensure the efficient maintenance of Indian mercantile marine in a manner best suited to serve the national interest.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to consolidate and amend the law relating to merchant shipping to ensure compliance with the country's obligation under the maritime treaties and International Instruments to which India is a party and also to ensure the efficient maintenance of Indian mercantile marine in a manner best suited to serve the national interest.”

^{3*} Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 16.12.2016.

The motion was adopted.

SHRI PON RADHAKRISHNAN: I introduce the Bill.

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(ii) Major Port Authorities Bill, 2016^{4*}

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Nitin Gadkari, I beg to move for leave to introduce a Bill to provide for regulation, operation and planning of Major Ports in India and to vest the administration, control and management of such ports upon the Boards of Major Port Authorities and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for regulation, operation and planning of Major Ports in India and to vest the administration, control and management of such ports upon the Boards of Major Port Authorities and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI PON RADHAKRISHNAN: I introduce the Bill.

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam Speaker, this is an important Bill. Due to the situation in the House today,

^{4*} Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 16.12.2016.

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rushing this Bill would not be correct. So, it should go to the Standing Committee. This is the request from our side.

HON. SPEAKER: This has only been introduced. It is not being taken up for consideration now.

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12.17 hours

RIGHTS OF PERSONS WITH DISABILITIES BILL, 2016

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam Speaker, I request the House to take up item no. 48, that is, the Rights of Persons with Disabilities Bill, 2016 because that is the sense of the House.

HON. SPEAKER: Okay.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAWAR CHAND GEHLOT): Hon. Madam Speaker, I beg to move that:

“That the Bill to give effect to the United Nations Convention on the Rights of Persons with Disabilities and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

Madam, in our country, the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act was enacted in the year 1995. Thereafter, in the year 2007, the United Nations, in consultation with many countries, deliberated and

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suggested several measures for the empowerment of persons with disabilities. India also signed that Convention. Consequently, as per that Convention, it was felt necessary to take measures in our country also for the empowerment of Divyang persons.

It was realised that the 1995 Act, which is in force in this country, is not adequate from the point of view of empowerment of such persons. This has been our experience also in the past two and a half years. Nevertheless, we have endeavoured to make this Department vibrant, active and responsive. By organising nearly 4,500 camps, we have sought to benefit more than 5.8 lakh Divyang persons. While doing so, we also felt many difficulties, and accordingly, in consonance with the United Nations, the need for reforms was realised. The then Government, after due deliberations, had prepared a Bill and introduced it in Rajya Sabha in February, 2014. Rajya Sabha referred it to the Standing Committee. The Standing Committee examined it and submitted its report in the year 2015. On the basis of that report, we have attempted to bring a new and better Bill. Out of the 82 recommendations of the Standing Committee, we have accepted 59. In the Bill that we are bringing, an effort has been made to introduce very radical changes in comparison with the earlier Bill.

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Earlier, there were only seven categories of Divyang persons. In this Bill, instead of seven, there will be twenty-one categories. With the inclusion of twenty-one categories, no Divyang person in this country will be deprived of the benefits of the schemes of the Union Government and the State Governments. All will be entitled to the benefits of such schemes and their empowerment will take place at a faster pace.

Madam, we have also made provision for reservation. Until now, Divyang persons have been entitled to three per cent reservation in the Ministries of the Union Government. Similarly, in different States also, three per cent reservation has been provided. Some States, such as Madhya Pradesh and Chhattisgarh, have made provision for six per cent reservation. In this Bill also, similar provision has been made, and instead of three per cent, reservation of four per cent has been provided. It is expected that the States will also make similar provisions in their respective jurisdictions.

For the empowerment of Divyang persons, provision has been made in this Bill for an Advisory Board both at the Centre and at the State level. Along with this, a system of Commissioners has also been decided to be implemented. At both the Union and State levels there will be Commissioners who will deliberate upon issues concerning empowerment. In case any problem arises, they will be

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in a position to take strong and effective decisions for its resolution. There will be a Chief Commissioner and two Commissioners, of whom one will be from among the categories of Divyang persons. The same formula has been decided to be applied at the State level also, and provision has been made in this Bill for the same. We have made adequate provisions in this Bill for removing their social, economic, educational, physical, mental and intellectual disabilities. Provision has also been made for providing medical facilities. In the field of education, in our country there is a system of free and compulsory education for children between six and fourteen years of age. In this Bill, we have provided an additional concession of four years, extending it to Divyang children up to the age of eighteen years. Several such provisions have been made through this Bill.

I assure the House that when this Bill is passed and becomes an Act, and when Rules are framed under it, all the necessary provisions relating to their empowerment will be incorporated therein and every effort will be made to ensure their empowerment. Through this Bill, we shall be able to honour and comply with the spirit of the decisions taken at the international level. There are many kinds of talents among Divyang persons in our country, and provision has been made in this Bill to bring them to light and to provide them with due opportunities. Provision has also been made

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to encourage sporting activities for them. If I were to say that provisions have been made in this Bill for their all-round development, it would not be wrong.

I would like to request the House to consider this Bill and move towards passing it. Thank you.

[English]

HON. SPEAKER: Motion moved:

“That the Bill to give effect to the United Nations Convention on the Rights of Persons with Disabilities and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration. ”

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you very much, Madam Speaker for giving me this opportunity to speak on one of the most important legislations relating to the rights of disabled persons, in this august House.

Madam, you know that from the day one onwards since 16th of last month, we have been trying to discuss the issues relating to the problems being faced by the common man in India due to the demonetization issue. But anyway, the Government is not ready to discuss that... *(Interruptions)*

HON. SPEAKER: Now, kindly speak on the Bill.

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SHRI K. C. VENUGOPAL: Madam, although every piece of legislation is important, yet this piece of legislation, which is dealing with the rights of the disabled persons, is the most important legislation and needs a special consideration. That is why, the entire Opposition also is agreeing with the Government to pass this Bill.

Madam, this Bill is being brought to comply with the UN Convention on the Rights of Persons with Disabilities to which India became a signatory, which the hon. Minister has already mentioned.

Actually, this Bill was brought by Shri Mallikarjun Kharge-ji, the then Minister of Social Justice and Empowerment in 2014, when it was introduced in Rajya Sabha. Then, it went to the Standing Committee and the Standing Committee, after thorough examination, gave its Report. Most of the suggestions of that Standing Committee have been incorporated in the Bill also. This is really one of the most important Bills. It also addresses most of the issues of the disabled persons. But there are certain lacunae also.

The hon. Minister also recognised two other disabilities, which previously, were not considered for which I really congratulate him. They are disabilities due to acid attacks and Parkinson's disease. These are new things and I am really appreciating that they should be accorded also.

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Persons with, at least, 40 per cent of disability are eligible for reservations in education and employment, and preference in Government schemes. Madam, I am here to speak on one of the very significant Bills on social inclusiveness and development.

The Rights of Persons with Disabilities Bill, 2016 addresses the concerns of arguably the most marginalised section of the Indian society. It covers as many as 19 conditions, which is nearly three times the number of disabilities according to 1955 law.

The previous Bill, as I already said, was introduced by Shri Kharge-ji, the then Minister concerned. The current Bill had added some more conditions to that Bill, and I wholeheartedly welcome this Bill and I would give some suggestions on this Bill.

This Bill will benefit a large number of individuals with multiple impairments, who are the most disadvantaged section of people amongst the citizens. In addition, I have already given 12 amendments on this Bill. I hope that the Government would consider those amendments.

Regarding reservation, the earlier Bill, which was introduced by Shri Mallikarajun Kharge ji in 2014, had five per cent reservation. One can see that. But the present Government has reduced it from five per cent to four per cent. How can it be justified? On the one hand, they have already widened the number of disabilities from 19

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to 21. The earlier Bill had only 19 disabilities, and now it has 21. But the quota of reservation has been reduced from five per cent to four per cent! I would request that it should be increased.

Madam, as per the provisions of the Bill, what are the number of vacancy strength for disabilities? They are: (a) one per cent is for blindness and low vision; (b) one per cent is for deaf and hard of hearing; (c) one per cent is for locomotor disability including cerebral palsy, leprosy, cured, dwarfism, acid attack victims and muscular dystrophy; (d) one per cent is for autism, intellectual disability, specific learning disability and mental illness; and (e) one per cent is for multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities.

Madam, there are five categories of disabilities here in this Bill itself. But four per cent is there for five categories. At least, we should provide one percentage for each category. It was already stated in the earlier Bill. Why is the Government reducing it to four percentage? I would, therefore, suggest that it should be made as five per cent.

Madam, as far as the concession of education is concerned, the Bill says that 'the appropriate Government and the local authorities shall endeavour that all educational institutions funded or recognised

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by them provide inclusive education to the children with disabilities and towards that end shall--'

Madam, we all know that now, a large-scale educational institutions are in unaided sectors. But here, the Bill only provides the institutions funded or recognised by the Government, Government or Government-aided educational institutions. My point is that why should they not include unaided institutions also? I am appealing the Government to incorporate the unaided institutions also in the provision.

Madam, many Government schemes have been stated in this Bill and I welcome them. Under the Government schemes, the physically disabled persons will get 25 per cent. But I am arguing that it should be increased from 25 per cent to 30 per cent.

Regarding job reservation, four per cent has been provided in the Bill. You have only given four per cent reservation. What you have said is: "Within the limits of their economic capacity and development". A condition has been imposed for reservation in the private sector. As far as the Government sector is concerned, it is okay but for reservation in private sector, a condition has been imposed, 'within the limits of their economic capacity and development'. That is a real excuse for them. Everybody will say that they are not economically viable and these old private

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institutions will give statistics accordingly. Therefore, that condition should be omitted. That is my suggestion. Nowadays, we are giving two per cent reservation for physically handicapped persons. What is happening? All the private institutions are not taking care of these things. It is implemented only in Government sector which is also not happening usually. Every private institution or company should also come into the purview of this Bill. Therefore, that economic condition or development condition is not needed in this legislation. That is my suggestion.

As far as the provision of Commissioner is concerned, a lot of verdicts have come from Supreme Court and various High Courts of the country that there is not much mandatory power for the Commissioner. That was the lacuna in the last Bill. Here also you are not giving sufficient powers to the Commissioner itself. The same thing is repeated here. Therefore, I am suggesting that more powers should be given to the Commissioners.

As far as the committees are concerned, you have the national level committees, the State level committees and the district level committees for the redressal of grievances and discussing other things. As far as the District level committees are concerned, there is no people's representative in these committees. In every committee, people's representative is there, then why are you avoiding MPs,

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MLAs and other representatives of the people in these district level committees to sort out the issues? There are physically handicapped persons. Their welfare schemes are there. If there is any lacuna in their welfare schemes, we should have a thorough discussion at the district level committees itself. Therefore, people's representatives should be there in these district level committees also. There is no representation of Members of Parliament in the State level committees also. Therefore, in the State level Committee, the representation of Members of Parliament should also be there. That is my suggestion.

Madam, several favourable orders, given by the Chief Commissioners, have been quashed by the courts on the grounds that the Commissioners have no powers. This Bill is also dealing in the same manner. It should be changed. Actually, this Bill is brought with some major changes in the 1995 Act. I am totally agreeing with the view of the Government that this Bill has been introduced without any political advantage. This Bill was brought by UPA and you have made some more amendments. That is why this Bill is introduced here. This Bill will create a remarkable change in the lives of the disabled people of India. Therefore, Madam, with these suggestions and amendments, I am expecting that the hon. Minister

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will accept our humble amendments which will strengthen this legislation.

With these words, I am concluding my speech. I am supporting this Bill.

[Translation]

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): Hon. Speaker Madam, on seeing such silence and a good atmosphere in this Session of Parliament today, it appears that the expectations of the people of the country, namely that work should be carried out in the interest of the nation, are being fulfilled. I believe that the Bill which has been introduced today by the Hon. Minister, “The Rights of Persons with Disabilities Bill, 2016”, is a very good Bill.

First and foremost, I would like to submit to the Hon. Minister that the word “Disability” used in this Bill may be replaced with the words “Special Ability”. I think that the dream of the Hon. Prime Minister could thus be realised, for although a person may have some physical, mental or intellectual deficiency, yet he possesses some special ability. Recognising that very ability, the Hon. Prime Minister, during his tenure, has directed all the Ministries to undertake such measures, wherever necessary, so that Divyang persons, the specially-abled, may be provided opportunities and be able to live in society with dignity by enjoying their rights equally.

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At the outset, I warmly congratulate the Hon. Minister for understanding the vision of the Hon. Prime Minister in this regard. Working with great seriousness, this Bill has also been unanimously passed by Rajya Sabha. Today this virtuous act in the interest of the nation is taking place in Lok Sabha as well. The number of Divyang persons in the country is about seven to ten crore, and this Bill is being introduced in Lok Sabha today in the interest of such persons.

Madam, the provisions which have been incorporated in this Bill, whether relating to reservation or any other matter, are all commendable. At the outset, I would like to state that when a Divyang child is born with some deficiency, whether physical, mental or intellectual, from his very childhood he begins to face difficulties and crises. Other children in the family refuse to play with him. When he goes to school, it is possible that some teachers, out of a sense of discrimination, may even try to deny him admission. There are many such problems. In particular, I have observed children with intellectual disabilities in institutions where I have visited, that people treat them with disdain and do not provide them opportunities. They too are human beings like us. The Hon. Prime Minister, by understanding their suffering, has brought forward this Bill, and I believe that in the days to come this Bill will prove to be a major step of this Government in demonstrating

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sensitivity and enhancing the self-respect of Divyang persons. This Bill contains excellent provisions to ensure that a Divyang person has the right to live with equality in society. Provisions have been made to secure his right to equality. Rights equal to those of other members of society have been provided to him. Through this legislation of the Government, it will be ensured that no individual or institution is able to infringe upon the rights of a Divyang person.

As far as education is concerned, I think that a very significant measure has been incorporated in this Bill. The reservation for Divyang persons, which was earlier three per cent, has been enhanced to four per cent by the Hon. Minister through this Bill. All educational institutions, whether Government or private, have been mandated to provide for four per cent reservation for Divyang persons. For this, I warmly congratulate the Hon. Minister, who has understood their pain and has taken steps in this direction.

Madam, a Divyang person nurtures the desire that he too should contribute to the democracy of the country. However, when he goes to cast his vote, he faces physical, mental and intellectual difficulties. To ensure their participation in democracy, this Bill contains provisions so that Divyang persons may fully exercise their right to vote. Similarly, if a Divyang person faces difficulty with regard to his legal status, this Bill makes adequate provision. Earlier,

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it often used to happen that when there was a Divyang member in a family, whether mentally or physically challenged, he was subjected to discrimination. If there were five brothers in a family, the physically and mentally abled brothers were able to secure their rights, but the Divyang person, stricken by nature, was deprived of his rights. This Bill makes appropriate efforts to secure and protect his legal status. The Modi Government has undertaken the task of ensuring rights for such Divyang persons who suffer on account of natural afflictions. I believe that no Government as sensitive as this has ever come before. Until now, no Government in India has gone into such depth to alleviate the suffering of Divyang persons.

Madam, a person conceives of his journey from education to employment, and I think that this Bill makes provision for every stage of life, right from his birth to his employment. Whether it be the programmes of skill development of the Union Government, the Bill makes provisions for enabling Divyang persons to benefit from the best of schemes. It seeks to identify what talent they have, what abilities they possess, and to enhance those abilities with the support of the Government, so that such persons may become self-reliant and live with self-respect.

As far as social security, health, rehabilitation and mobility are concerned, the Government has sought to ensure, in the interest of

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society, that whether it be a Government building, a railway station, a bus station, a Government office or a court, Divyang persons should have all the necessary facilities without any deficiency. In respect of their education also, wherever special support is required, the Government has endeavoured to provide such support.

Similarly, earlier Divyang persons used to face great difficulty in obtaining certificates. The Government has also addressed this issue in this Bill. For this, arrangements have been made to take the process to the district level. Whether it be State-level Advisory Boards or District-level Advisory Boards, provision has been made for their establishment. By constituting a National Commission, the Hon. Minister has provided in this Bill for a legal framework and structure extending from the Centre to the States and from the States to the districts for the welfare of Divyang persons. Through this, legal protection, economic security and the right to live in society with enhanced dignity and self-respect are to be ensured for them. The Bill contains complete provisions to make any act of atrocity or injustice against Divyang persons a punishable offence. Such comprehensive provision has been made in this Bill.

Through you, Madam, I would like to request this august House to give its assent to this Bill and to pass it. Thank you very much

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[English]

PROF. SAUGATA ROY (DUM DUM): Madam, I rise to speak on the Rights of Persons with Disabilities Bill, 2016. I am so happy to see the condition of the House today. If only the Ruling Party had this intention in mind, then that debate on demonetization could have been held. ... *(Interruptions)*

[Translation]

HON. SPEAKER: What is happening here?

[English]

PROF. SAUGATA ROY: I will speak on this Bill only.

HON. SPEAKER: Okay, thank you.

PROF. SAUGATA ROY: I am so happy with this situation. Madam, you are sitting quietly without getting excited and the Ministers are all sitting in their seats. This is an ideal situation. Why could you not do it? I lament for this because this Session is a washout in any case. But I rise to speak on the Rights to Disabilities Bill.

The first thing I want to mention is that this Bill was brought to Rajya Sabha in 2014. At that time, Mr. Arun Jaitley, who was the Leader of the Opposition in Rajya Sabha, said that this Bill should not be passed urgently and we should send it to the Standing Committee. The Standing Committee submitted this Report in 2015

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and now the Bill has come in the end of 2016. Of course, it is better late than never. But there has been two-year delay in actually passing the Bill. There is no doubt that this Bill has very many improved features for which we must commend the Government that for the first time a comprehensive legislation has been brought forward for the aid of those who are disadvantaged - some from birth, some through accidents or diseases acquired later. They are really the most unfortunate condemned people in our society. It is good that Parliament is one in passing this Bill. At least, we are, whatever our political differences are, with these very disadvantaged people. We have shown that much of humanity and compassion which is a good thing in itself.

Now, there are certain things. Mr. Venugopal has spoken at length. There are certain good features in the Bill which the Minister has also mentioned. The main thing is that they have included 21 disabilities as part of disabilities. For instance, for the first time, autism and intellectual problem of learning disorders has been included. For the first time, learning disorders like dyslexia has been included. I did not know for a long time that there was a disease such as dyslexia. Only after seeing Aamir Khan's *Taare Zameen Par*, I came to know that there is such a learning disorder. So, now,

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that has also been included. And for the first time, acid attack victims who are a big problem to society have also been included.

Madam that day during the release of Bhartruhari Mahtab's book, we were talking of the problems of the old people, senior citizens and those elderly people who were hit by geriatric diseases such as Parkinson's disease. Now Parkinson's disease has also been included as a disability, which I strongly commend.

Also, for the first time, blood disorders like thalassemia and haemophilia have been included. They were not there earlier but we know what problems people with thalassemia and haemophilia disabilities are faced.

Now, I support Mr. Venugopal when he said that reservation should be increased to five per cent instead of four per cent as promised in the Bill. I hope in this atmosphere of cordiality, the Minister will accede to our request. There is no loss of prestige if you accept the Opposition's recommendation on this very important matter of reservation for the persons with disabilities. Also, there is five per cent reservation in land allotment by the Government. So, if there is five per cent reservation there, there should be five per cent reservation in employment.

Now the Central and State Advisory Boards are being formed, and our Parliament will also elect Members to the Central Board.

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The MLAs will also elect people to the State Advisory Boards. As Mr. Venugopal has suggested—I again support him—that the District Advisory Boards should also have representatives of the people. If you do not want MLAs and MPs, at least the District Zilla Parishad Members or some representative people should be kept in the District Advisory Boards.

Now, for the first time, a national fund for persons with disabilities is being created and it will mainly depend on Central allotments. I do hope that the Finance Ministers in future allot sufficient funds to help the persons with disabilities. There is also a Committee for Research on Disabilities, which is very good because a lot of these disabilities could be cured if there is proper training.

Now, I want to mention two points in brief. Our country is not disabled-friendly. Madam, you travel to the West very often. Every building there has got a ramp. Every transport there has got a ramp for people with orthopaedic problems. We have not been able to introduce that in our trains and in our buses, and even in some Government buildings, these ramps have not been put for the handicapped people. That should be strictly implemented. These will help the disabled.

I have been working with the disabled for many years. The National Institute for the Orthopedically Handicapped is in my

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constituency in Bonhoogly. Also, branches of the National Institute of Visually Handicapped and the Hearing Handicapped are also in the same campus. But I find that the NIOH is very badly maintained and very badly managed. There is a big rush of patients there. There is not sufficient doctors, particularly doctors who can perform surgery on the orthopedically disabled. I want the Minister to give personal attention. I sometime talk to him on improving the services at the National Institute for the Orthopaedically Handicapped.

This is my last point. Madam, many people do not know that the Union Government has a scheme to give free appliances to the handicapped. Wheelchairs, tricycles, blind sticks and hearing aids—all this is distributed free. But we have to organise camps. Now to organise the camps for thousand and two thousand people takes a lot of money. There is no help from the Government. Then, again in camps there is a problem that unless they have the disability certificate, they will not get these aids from the Government of India. So, I would request the Minister to make this problem of having certificates not compulsory, not mandatory but optional so that more people get benefited.

When the Government of India is giving the funds, we should provide this benefit to more and more people. On my request the hon. Minister has sanctioned two camps in my constituency and

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three camps in backward areas of West Bengal. I will again request him to organise seven more camps. I would like the rules in respect of camps to be made simple. That is why we support this Bill wholeheartedly. Now, with 59 amendments, there is not much left to amending the Bill except the reservation.

In this context, I would quote from Tagore:

"Hey mor durbhaga desh, jahader korechho apomaan, apomaane hote habe, tahader shabaar shaman. Manusher adhikaare bonchito korechho jaare, shammukhhe tania ene tobu kole dao nai sthan, apomaane hote habe tahader shabar shoman. "

“O my unfortunate country, those who have been insulted, ultimately the country will be insulted by them. ”

So, unless we do proper justice to the disabled, we shall not be fulfilling our duties as citizens of the country.

Lastly, a Bill for the Minister is still pending. This Bill is with regard to transgender persons. We have discussed on that Bill on the Private Members’ Resolution. The Minister promised that he would bring in the Bill on transgender rights. I would request him also to expedite in bringing the Bill and we will pass it unanimously again just as we are passing this Disability Bill in Parliament Session raked by controversies and disturbed by commotion. Thank you.

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[Translation]

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Hon. Speaker Madam, I thank you for giving me the opportunity to speak. I rise to support the Rights of Persons with Disabilities Bill, 2016.

Until now, in the country and in the States, various forms of assistance were being provided to the differently-abled, the Divyang persons, through the Government. For instance, through the Gram Panchayat, there was provision to give them Rs. 100 or Rs. 500 every month, along with some other forms of assistance. I would like to thank the Hon. Minister that through this Bill the Government has endeavoured to do complete justice to the differently-abled, whether in the field of education, in the field of employment, or in securing the other rights that they are entitled to in society. These provisions have been well incorporated in this Bill.

Madam, through you, I would like to extend my appreciation to the Hon. Minister. Several months ago when I met him and requested that a camp be organised for examining the differently-abled in my district of Sindhudurg, he immediately gave approval for the same. With the cooperation of the Union Government and the district administration there, I organised a camp in which as many as 6,500 Divyang persons of just one district participated. Out of them,

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nearly 3,200 Divyang persons got the opportunity to receive different forms of assistance through the Union Government. I would like to state that for years, many Divyang persons had been confined to their beds and were unable to go out. Through this scheme, when we provided them motorised tricycles, the joy on the faces of those who, after years of being bedridden, were able to go out riding a battery-operated motorised tricycle, made me immensely happy.

I would like to request the Hon. Minister, as another Hon. Member has just mentioned, that many Divyang persons face difficulty in obtaining certificates, and many of them also require income certificates. The district administration does not pay as much attention to this as it ought to. When this Bill is passed, directions should be issued through the State Governments to the district administrations to ensure that all Divyang persons in their jurisdictions are provided certificates without delay.

Once again, while supporting this Bill, I express my gratitude to the Hon. Prime Minister, the Hon. Minister, Shri Gehlot ji, and request that medical camps for the differently-abled be organised in every district through the Union Government.

[English]

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SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, *namaskar.*

I thank you for allowing me to speak on this very happy Bill. I would label this as a happy Bill because this has transgressed all political party barriers. The Leader of the largest Opposition Party, not the Leader of the Opposition, Shri Kharge was the Minister who had moved this Bill in the Rajya Sabha, but today unfortunately, he has been forced to sit on this side. Now, we have another Minister who is moving this Bill. We support this Bill on behalf of my leader, Shri Naveen Patnaikji, and Biju Janata Dal. I am happy to support this Bill.

In this age of bionic prosthetics, lot of research, lot of development is happening across the world, but unfortunately, in India, we are still at a very rudimentary level as far as prosthetics and connected development is concerned. We have in Odisha, between Cuttack and Bhubaneswar an ALMCO unit which produces limbs for people who have lost their limbs due to accident or any other reason. We find that in the West, they are developing limbs which can be connected to the nerves which eventually get connected to the brain so that the human being, who is given such a limb, can actually function truly like a normal person and the limb functions as a normal limb. We are far behind.

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So, one part is that we do reservations, we pass the Bills and we talk about it in Parliament and the other part is encouraging research whereby the people who should be benefited by these exercises actually become a part of society and are truly and honestly accepted by their peers as normal human beings. That is the most important part.

One thing is that we can always claim that you should have more passages for the disabled to climb into buildings, give them special toilets. All that is very essential. I am not over-riding those facts, but we should also see how to amalgamate them in the normal society as a very important part. The Government has to think about that.

Madam, as you are aware, computers, some decades back, invaded our offices and homes. I am using consciously the word 'invaded' because they became so widespread that they were all over. You could not live without computers. The situation became like that. Along with computers, many new diseases also came in. People had posture problems, eye-related problems and also psychological problems. These problems became so acute that you had obsessive diseases, attention deficiency syndrome and many such things. Once society is changing, we are also seeing the

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cropping up of new diseases which are affecting the day-to-day lives.

Here, we are talking about a new kind of society. Initially, it was called cashless society. Now, we are being told that it will be a less cash society. We do not know what this new disease, that will crop up from this cashless society, will be! So, in a situation where society is evolving, we have to be adaptable. So, this declaration by the hon. Minister that we have listed 21 shortcomings as disabilities cannot be the final word on disabilities as such.

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I will mention a few. There is something called cardiovascular chronic heart failure in which the person dies but gets bed-ridden and gets affected very acutely by that.

There is locomotory problems, which is motor problems; there is rheumatoid arthritis and osteoarthritis; neurological problems; hemiplegia kind of paralysis; brain tumour; and then people getting incapacitated due to accidents. So, there are many diseases, which are not included in this and they need to be addressed.

In page 23, paragraph 72 on District-Level Committee about which Prof. Saugata Roy the hon. Member also mentioned. There is no mention as to how that the District-Level Committee would be formed. I would suggest that the local Lok Sabha MP should be

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involved in forming the Committee and should be consulted, so that there is a transparency in the purpose that we want to achieve.

I can speak for quite some time. I have a lot of points, but I think that, Madam, you want to wind up quickly.

HON. SPEAKER: Yes, thank you.

SHRI TATHAGATA SATPATHY: In my State of Odisha, the hon. High Court has fixed a limit of 50 per cent reservation, which we have already reached. Nowadays, they are calling them 'differently-abled'. I do not know, but probably this Bill needs a change of name.

SHRI MOHAMMAD SALIM (RAIGANJ): The United Nations Convention again came back to using 'disability'.

SHRI TATHAGATA SATPATHY: So, I do not know where this one per cent reservation will come from. I would like to have some clarifications from the hon. Minister.

I, on behalf of the Biju Janata Dal, wholeheartedly support this Bill, and as a gesture, I would suggest, Madam, that all the MPs should ensure that wherever in our constituencies we have people with disabilities, let us take a vow that in the next 2 ½ years that we have before the next General Election, let us try to bring them into the mainstream of social reforms and bring them as a part of society, so that they can build in the nation building effort that all of us are

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trying. No one person can change this nation. All of us have to put our brains and energies together, and any concept that one person can change a country does not happen anywhere. Even Alexander got defeated and Adolph Hitler got defeated. So, all of us, under your leadership, are willing to work for the change of this country.

I support this Bill and I thank you for giving me this opportunity. Thank you, Madam.

[Translation]

SHRI MULAYAM SINGH YADAV (AZAMGARH): Hon. Speaker Madam, they have as many as 73 Lok Sabha Members from Uttar Pradesh. They ought to have informed that now a law is coming. I am happy to state that in Uttar Pradesh, education is absolutely free, no caste, no community, no percentage. Whether forward or backward, Dalit, Hindu, Muslim or Christian, education is free. Medicines are free. For the education of girls, separate funds are provided under the Kanya Vidya Dhan Yojana. Women's pension has also been started. It has been ensured in Uttar Pradesh that no person can die of hunger or for want of medicines. From here there are 73 Lok Sabha Members belonging to them, and they should have informed what is happening in Uttar Pradesh. Education has been made free, medicines are free, and Rs. 1,600 crore of farmers'

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land, which used to be auctioned, has been exempted from debt. A law has been enacted there that no matter how much loan a farmer has, whether Government or non-Government, his land cannot be auctioned.

HON. SPEAKER: Please speak on the Bill.

SHRI MULAYAM SINGH YADAV: Under the Kanya Vidya Dhan Yojana, there is pension for women. As unemployment allowance, those who have not got a job are being given Rs. 500 per month.

As far as empowerment is concerned, how will empowerment come about? True empowerment will only come when everyone is empowered, without any discrimination as to who is forward, backward, Dalit or Muslim.

HON. SPEAKER: This is Disability Bill.

SHRI MULAYAM SINGH YADAV: Hon. Speaker Madam, facilities are being given to all there. If that is not the case, I would like to tell the Government to send a Committee to Uttar Pradesh to review how such facilities are being provided there. ... *(Interruptions)* This is not a trivial matter. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, please speak on the Disability Bill.

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... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: This Bill is about empowering persons with disabilities. ... *(Interruptions)* In Uttar Pradesh, education, medicines, irrigation and so on are all free. ... *(Interruptions)* There, the debts of farmers have been waived. ... *(Interruptions)* Farmers are disabled. ... *(Interruptions)* If you want to empower people without empowering the farmer, then I do not know from where such wise men have come. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, are you supporting the Bill?

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: Hon. Speaker Madam, my point is that every section should be empowered. ... *(Interruptions)* Women are empowered because we have now given them pension. ... *(Interruptions)* Girls have been given pension. ... *(Interruptions)* Whom are you empowering? ... *(Interruptions)* We have to empower all. ... *(Interruptions)* We have to empower the people of the whole country. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this is the Disability Bill, therefore please speak on that.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: Hon. Speaker Madam, please understand, because this is not a trivial matter. ...

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(Interruptions) Empowerment means four per cent or five per cent. ... *(Interruptions)* What does this mean? ... *(Interruptions)* What does two per cent, four per cent or ten per cent mean? It means that all should get equal rights and there should be no discrimination in society. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this is the Disability Bill. ... *(Interruptions)*

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: Do not treat this as a trivial matter. ... *(Interruptions)* We have done exemplary work for the nation. ... *(Interruptions)* Please understand that if you want to empower the disabled, then empower everyone from the very beginning. ... *(Interruptions)* There should not be any kind of discrimination. ... *(Interruptions)* There is no Dalit, no backward, no upper class and no other category there. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this Bill is for the disabled.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: We are giving women unemployment allowance of Rs. 500. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this Bill is for the disabled, therefore please speak on that.

... *(Interruptions)*

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SHRI MULAYAM SINGH YADAV: We are hearing that empowerment is being done, so whom are you empowering? ...
(Interruptions)

SHRI A. P. JITHENDER REDDY (MAHBUBNAGAR): Mulayam Singh ji, you have already spoken about disabled persons. ...
(Interruptions) Your point has been recorded. ... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: That's exactly what I am saying. ...*(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this Bill is for the differently-abled. Your points have been recorded.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: Since a debate is going on, at least do not try to lecture the Members from U.P. ...
(Interruptions) There are 73 Members of Lok Sabha from U.P. ...
(Interruptions) You may ask them whether I am speaking incorrectly. ... *(Interruptions)* The Home Minister has just left the House. ... *(Interruptions)*

HON. SPEAKER: Mulayam Singh ji, this Bill is for the differently-abled. You are in support and your support has been noted. ...
(Interruptions)

SHRI MULAYAM SINGH YADAV: In what respect do you want to empower with four per cent? ... *(Interruptions)*

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HON. SPEAKER: This Bill is for the differently-abled.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: What is this percentage?

Instead of percentage, you may write Lekhpal. ... *(Interruptions)*

You may write Tehsildar. Everything will be included in that. ...

(Interruptions)

HON. SPEAKER: Mulayam Singh ji, your intervention is complete.

... *(Interruptions)*

SHRI MULAYAM SINGH YADAV: Hon. Speaker Madam, this is

a matter worth raising. ... *(Interruptions)* We shall accept what you

say. ... *(Interruptions)* But you please explain to them. ...

(Interruptions)

HON. SPEAKER: We are explaining it to them. Thank you very much.

[English]

DR. RAVINDRA BABU (AMALAPURAM): Madam, I thank you for giving me this opportunity to speak on this Bill. I am feeling very

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happy because I can go back home today with the tremendous satisfaction that I could speak something to justify the salary that I am taking from the Parliament. I am justified in taking my salary today, Madam. For the past 15 days, I was feeling very bad because I was not justified to take my salary.

Madam, I not only support this Bill on behalf of the Telugu Desam Party, but also we congratulate the Minister for having conducted a lot of Handicap Camps in Andhra Pradesh. We congratulate and really appreciate your efforts and we request you to conduct more such Camps in future. Those Camps which were conducted were tremendously successful. Everywhere, it has become tremendously successful. They have particularly sanctioned one Stadium in Visakhapatnam for the handicapped persons.

HON. SPEAKER: Very good.

DR. RAVINDRA BABU: Madam, in this Bill, I find that there are certain glaring, discernible variations. Instead of taking so many pains in dwelling on so many disorders, they could have written simply as 'congenital and acquired disorders'. 'Congenital' means 'those defects that are present at birth', and 'acquired' means 'those defects that are developed after birth' either by injury, social pressure or intellectual pressure. There are so many depressive tendencies, or depressive psychosis.

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There are certain glaring omissions in this Bill, Mr. Minister, Sir. For example, Motor Neurone Disorder is one such disease. The famous scientist, Mr. Stephen Hawking, used to suffering from this disease, yet he had achieved a lot of things. Similarly, Mr. John Nash suffered from Schizophrenia. However, Schizophrenia has not been mentioned here; Depressive psychosis has also not been mentioned here.

Madam, most of the persons with the disorders which were elaborated in the Bill, excepting those who are visually-handicapped, hearing-handicapped, locomotor-handicapped, they are unfit to use the reservation. There are people who have got the numerical age of two or three years. There are persons who are 40 years or fifty years of age but they behave as though they are two year or three year old children. Instead of giving reservations to those handicapped persons, let us give financial support to those families where these persons are born so that this support system will at least give them some food and will take care of them.

My another suggestion is that instead of giving reservations to the handicapped person, the brother or sister or any of the persons who are taking care of these persons can be given reservation. Under the guidance and active support of Shri Chandrababu Naidu garu, we are giving pension of Rs. 1500 to all the handicapped persons in

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Andhra Pradesh. On the day one, the money is deposited in their account on a computer precision basis. All the handicapped persons in Andhra Pradesh are very happy. I would like to congratulate the Minister for conducting camps for the handicapped. I would request him to conduct more such camps in future. I thank you.

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SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD):

Madam, I thank you for allowing me to speak on this very important legislation.

First of all, I would truly like to congratulate the Government and the hon. Minister for bringing in such a wonderful legislation. He has not only increased the scope and definition of disability but I am very happy that he has accepted majority of the recommendations made by the Committee. This only reflects how the parliamentary system is working and how the work done by the Members in the Committee is respected and taken into consideration by the hon. Minister. I congratulate him for that. As a woman Member, I truly appreciate the efforts made by all the activists who said that the disability as a result of acid attack also should be considered. I also thank the hon. Minister for adding the acid attack victims as a part of this definition.

Apart from the good things, there are only two or three major demands which all the hon. Members have been asking for across the party lines. When we have increased the number of disabilities, why did we reduce the percentage of reservation as compared to the proposed Bill of 2014? In the Bill of 2014, the recommendation was to have five per cent reservation. But, now it is being reduced to four per cent. Many of the Members have moved amendment to this

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effect also. I would sincerely urge the Government to consider these amendments. Many Members including me have moved these amendments.

Apart from this, there is a Commissioner who takes care of the provisions of the disability as provided by the Government. But, they are not taken seriously. Many times, the courts have simply rejected the recommendations made by the Commissioner and the person with disability could not get his right. I would sincerely requested that *[Translation]* this should not be treated as mere charity. There should be a rights-based approach. Disabled persons should be entitled to a dignity of life. If this is to be achieved, *[English]* we should form a Commission both at national and State levels. These Commissions should be on par with the Backward Classes Commission, SC Commission and ST Commission. Then only the right of the disabled persons can be sincerely exercised.

I wanted a clarification from the hon. Minister. I have seen a report in a newspaper which said that persons with a disability will be given a colour-coded identity card. If that is true, if there is a proposal like that, my sincere suggestion is that *[Translation]* people across the country are tired of standing in queues. Please refrain from starting another queue again. If you can make provisions about

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them in the Aadhaar card [*English*] itself can say that this person is disabled. That will be much more easier. [*Translation*] This way, individuals with disabilities can be saved from the difficulty of standing in long queues. In our region of Sikandarabad, Telangana, [*English*] there is the Institute of Mental Health. It is absolutely in chaos. There is no budgetary support; there is not very good monitoring. [*Translation*] I urge you to pay attention to this matter. Additionally, I would like to mention that our Telangana government has announced a pension of 1500 rupees for all disabled individuals. Later, Chandrababu Naidu also implemented this pension scheme with the same spirit in Andhra Pradesh. ...(*Interruptions*) [*English*] It is good to be inspired by the good policies. I truly congratulate him.

[*Translation*]

Madam, in conclusion, I would like to say that if we work with a rights-based approach, then all the disabled persons in our country will feel that [*English*] it is not our disability that counts but it is our ability that counts. I sincerely believe that this Bill will create such an ecosystem in the country. I truly support this Bill on behalf of my party and my leader. Thank you.

[*Translation*]

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SHRI MOHAMMAD SALIM (RAGANJ): Hon. Speaker Madam, first of all, I would like to congratulate the Hon. Minister. He has been our old friend since before he became a Minister. The credit for getting this Bill passed goes to him and also to you. The Bill which was pending in that House for two and a half years, we are passing here in a single day. Those who say that no work takes place in Lok Sabha can see that if work is conducted properly, much can be accomplished in a single day. ... *(Interruptions)*

HON. SPEAKER: If one is willing to work, a great deal can be done in a single day.

SHRI MOHAMMAD SALIM: Hon. Speaker Madam, we have brought this Bill because of the United Nations Convention of 2007, which marked a paradigm shift in the way we look at the question of ability and disability. The United Nations Convention on the Rights of Persons with Disabilities (UNCRPD), 2007, was signed by India among the earliest countries. It took us seven years. I am not referring to you, Madam, because at that time another Government was in office but it took us seven years to bring this Bill. It took two and a half years to get it passed in that House, and here we are passing it in a single day. What is wrong in that? ... *(Interruptions)*

Madam, the second point is that the Standing Committee had submitted its report in May, 2015. Meanwhile, as regards the rights

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that we are discussing, what Shrimati Kavita ji has stated is correct – the institutions working in the field of disability, I would like to commend them. There are dozens of such institutions, some national platforms, some all-India bodies. On 3rd December we observe Disability Day across the country. These organisations have been struggling for long and fighting for these rights. I also congratulate them, for it is because of their demand that we are today, on a bipartisan basis, passing this Bill.

Some good provisions have also been incorporated in this Bill, and I commend them. This Bill has been made stronger than the earlier Bill. I shall not repeat what has already been said because of paucity of time, but I would certainly like to highlight the positive aspects. The biggest question before us is that of discrimination, arising from our social, economic, political and administrative dimensions, which also affects attitudes. As education changes and social attitudes evolve, the definition of discrimination, which was not there in the earlier legislation, has now been provided. The inclusion of sign language, audio-visual and visual means is a very good step. This is indeed good for those who are facing such difficulties. Another commendable provision is that you have brought private entities also within its ambit. Earlier it was confined

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to the Government sector, but with the expansion of the private sector in our country, their inclusion too is a very good step.

Women and children are backward and vulnerable sections of our society. Since children do not have the right to vote, attention is not given to them, and those who have disabilities face even greater difficulties. I commend the inclusion of gender sensitivity in this Bill for their sake. ...(*Interruptions*) Regarding certificates, as Shrimati Kavita ji has also mentioned, from the time when I was a Minister in Bengal and for long a legislator and a Member of Parliament, I have observed that there is no proper coordination in the matter of certificates. The Hon. Minister has brought this Bill, but wherever the matter lies with the State Governments, between the Department of Social Welfare and the Health Department there is lack of coordination. When we organise camps for them, all these departments have to be brought together; otherwise difficulties arise. Migrant labourers face the problem that certificates issued in Bengal, Bihar or U.P. are not accepted in Delhi. It is a good step that you have taken up this matter. Just as a driving licence is valid throughout India, such certificates also should be universally valid across the country. It has been mentioned that these may be linked with Aadhaar cards. There is talk of smart cards and of putting chips in currency notes. At the very least, there should be a certificate

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which is a universal certificate valid throughout the country, so that they do not face difficulties. Just as fake notes appear in the market, fake certificates too may appear. If this is made simpler and proper coordination ensured, it will be better.

Here in the speeches, applause was heard that the reservation has been increased from three per cent to four per cent. But in the original Bill, provision had been made for five per cent reservation, and you have reduced it to four per cent. This percentage should have been five. You have widened the scope, I am not referring to autism alone, but as many hon. Members have also said on technical points, twenty-one categories have been added. However, without fixing the reservation at five per cent, keeping it at four per cent, even if you expand the ambit, it will not be a true achievement. This should also have been kept in mind. Another point relates to punishment. In the original Bill, provision for punishment had been made, from appointments in civil services down to the lower levels of our bureaucracy and administration. That punishment provision has been diluted. It ought to have been retained; otherwise the difficulties of the people will not be lessened.

Madam, in conclusion, I would like to make one request. As Shri Saugata Roy has stated, the National Institute of Orthopaedically Handicapped at Bonhooghly is a very prestigious

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institute, and it is under your Ministry. People have faith in it. Similarly, the National Institute of Mental Health should have a branch in Bengal for Eastern India and the North-Eastern region. At present, people from the Eastern and North-Eastern States have to go to Bengaluru. If you modernise NIOH and establish along with it a branch of NIMHANS there, it would not require land from the State Government, as facilities are already available. In this way, mental health can also be integrated with it. Those who suffer from spastics and autism, and others like them, those who, like in Taare Zameen Par, are here on earth, while you cannot give them the entire sky, at least you can improve their condition and give them the ground to stand upon. For them, there should not be a sense of charity or service, rather they should be given rights, so that in discharging our duty to advance our nation, they too may shoulder their responsibility.

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[English]

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI):

Hon. Speaker Madam, thank you very much for giving me this opportunity. I also congratulate the hon. Minister for bringing a wonderful piece of legislation. India is among the first countries to adopt the United Nation's Rights for Persons with Disabilities. But we must say that India is most unfriendly as far as disabled people are concerned. We do not have even a single building in States or at national level which is disabled-friendly. In fact, the Supreme Court has pointed out that even the private sector people are doing better than the Centre and the States and has directed the Government of India to identify at least 50 buildings to make them totally disabled-friendly. I hope that we will take a lesson from that.

I want to point out here that our country is so unfriendly as far as disabled people are concerned that several people are leaving this country because either they are disabled or their children or grandchildren are disabled. I will give one example here which will teach us a lesson. One Mr. Napoleon, three-time Member of Legislative Assembly and former Central Minister and Member of Parliament, had to leave the country and settle in the USA for the simple reason that his grandchild is disabled. The disabled people

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are not able to live with dignity as the infrastructure is so unfriendly here.

Coming to the reservation for disabled persons, I must say that I am also part of that because I am on the Parliamentary Standing Committee as far as reservation is concerned. There is a huge backlog and we do not have a monitoring system as far as the Government of India is concerned. Although we had earlier earmarked three per cent and now we are trying for four per cent reservation for them, we do not have a monitoring mechanism to ensure that whatever percentage is earmarked will go to the disabled persons. This is more important than earmarking the percentage itself.

Secondly, 70 per cent of the disabled persons are living in rural areas. We do not have a clear cut policy for disabled persons who are living in rural areas.

In the private sector also, we request that the reservation should be implemented. Otherwise, for the six per cent of disabled people as per the Census, we can never provide dignity unless we provide them a decent living.

We need to have special schemes for the upliftment of these people. The Government has to come in a big way to include them. Special schemes are very much required for social and economic

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development of these people. A legal status has to be provided for these people. Whenever anybody criticises them, just as the other communities have their strength from the Constitution, these people should also be provided legal status.

There is no sports infrastructure as far as India is concerned for the disabled people. I earnestly request the hon. Minister to provide some sports infrastructure at the district level so that those people can also feel a part of that.

About 80 per cent of the disabled people are living in the southern part of the country. Therefore, it is extremely important that we have a proper policy on this. More than the Act, a monitoring system is more important. I hope, the Government will look into the monitoring aspect.

Thank you.

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[Translation]

SHRI KAUSHALENDRA KUMAR (NALANDA): Hon. Speaker Madam, I thank you very much for giving me the opportunity to speak on this Bill.

I congratulate the Hon. Minister for bringing forward this Bill for Divyang persons. Today, the number of Divyang persons in the country is steadily increasing. In such a situation, you have said that reservation will be raised from three per cent to four per cent. I would like to request that it be raised to five per cent. Many Members have already stated that it should be five per cent. The number of Divyang persons is increasing.

I would also submit that there should be a National Commission for Divyang persons. A national-level survey should be conducted, and their difficulties should be resolved, whether it be the non-availability of aids and appliances from the Government or any other difficulty and suitable arrangements should be made for their convenience.

Under the leadership of Hon. Nitish Kumar ji, there is a Mahagathbandhan Government in Bihar. There, no criterion is applied for Divyang persons. All widow women are provided pension. On the same basis, I would request that arrangements be

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made for pension of Rs. 3,000 per month for Divyang persons, without any criteria.

As regards railway stations, there is deficiency in the reservation provided for Divyang persons. I request that separate arrangements be made for them. Similarly, when these persons go to hospitals for treatment, there is no separate queue for them. I request that arrangements be made for them in hospitals as well.

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SHRI DUSHYANT CHAUTALA (HISAR): Hon. Speaker

Madam, I thank you for giving me the opportunity to speak on the Rights of Persons with Disabilities Bill.

I have read this Bill in brief. I would like to offer two or three suggestions to the Hon. Minister. This is a very serious Bill. After its proper implementation, a great change will be brought about in the system. I would like to suggest to the Hon. Minister that we may begin its implementation from the primary and secondary schools of the country. It should be made mandatory not only in Government schools but also in private schools. For disabled children there should be full reservation. Today, in the big schools which charge fees of five to seven lakh rupees, not even a single disabled child is admitted. The Government should reserve five per cent of the seats in such schools so that those children may have the right to study in reputed schools.

I would also like to submit to the Hon. Minister that facilities should be provided for Divyang persons in public places and Government institutions where there is public dealing from morning till evening, whether it be provision of toilets or lifts in place of stairs.

I would like to make another request. Children's illnesses such as cerebral palsy, neuro diseases, and others are prevalent. In such

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circumstances, considering the condition of these children, their parents also need to accompany them. Therefore, it is imperative that through this Bill, the Government of India provides support facilities for the parents of such children, at the very least in public transport.

I am aware that today is the last day of this Session and everyone is in a hurry to go home. But this is an important Bill. For this, a National Commission for Persons with Disabilities should be established. Where there are fundamental problems, officers should be made available. On page 23, at point number 72, it is stated that there will be District Level Committees for Disabilities. I would like to suggest that the local Members of Parliament should also be included in such Committees so that they may be available there to help resolve the problems. Thank you.

SHRI RAJESH RANJAN (MADHEPURA): Hon. Speaker Madam, I am happy that though delayed, it has come rightly, and all is well that ends well. The concern of our Hon. leader, Shri L.K. Advani ji, has today brought the House together.

Madam, I would like to urge the Hon. Minister that we need to go into the causes behind this such as malnutrition, poverty, lack of sanitation, and non-availability of nutritious food, etc. Many laws

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have been enacted and many more will be enacted in future. You have spoken about schools, and I too say that it should be made mandatory in schools. But the Supreme Court has spoken about 20 per cent reservation, does their admission actually take place there? My request to you is that until education for Divyang persons is linked with employment, their social and economic backwardness will not be removed. Until a person is economically strong, he cannot receive social respect. The greatest cause of exploitation is NGOs. There are NGOs which, in the name of the disabled and Divyang persons, are indulging in loot. The Government must take cognisance of such NGOs. I would like to make two or three points.

HON. SPEAKER: Please conclude your speech by stating your main point.

SHRI RAJESH RANJAN: Madam, poverty is also the greatest cause. Besides this, exploitation, social oppression, malnutrition, etc., are factors. Arsenic in water is also a cause.

HON. SPEAKER: Please conclude your remarks.

SHRI RAJESH RANJAN: My submission is that the educational base should be viewed from the perspective of the economic base.

HON. SPEAKER: Please support the Bill and conclude.

SHRI RAJESH RANJAN: I would like to say regarding pension that there should be a guarantee of pension of at least Rs. 3,000 to

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Rs. 5,000 for the disabled and Divyang persons. This is very necessary to develop their social and economic base. In addition, there is a need to set up a Commission. As far as people's representatives are concerned, I will not refer to MPs or MLAs, but there should be provision for participation of some social representative at the district level. ... (*Interruptions*)

HON. SPEAKER: Hon. Minister.

... (*Interruptions*)

HON. SPEAKER: Please sit down, your points have been recorded.

SHRI THAWAR CHAND GEHLOT: Hon. Speaker Madam, nearly thirteen Members have expressed their views on this Bill and have also given their suggestions. Two or three Hon. Members have moved amendments and have urged certain changes. I would like to submit that for the all-round development of Divyang persons, provisions have been made at every level in this Bill. Hon. Venu Gopal ji mentioned that this should also be applicable to private institutions. Recognised institutions, whether private or otherwise, being recognised, will also be governed by these provisions. Therefore, the notion that this will apply only to Government institutions is unfounded. These provisions will apply to those

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private institutions also which are recognised by the Government. Institutions which are not recognised do not have the authority to undertake such work. Hence, I would like to assure him that provision for this already exists.

As regards the percentage of reservation, I would like to submit that according to the Census of 2011, there are 2 crore 68 lakh Divyang persons in the country, constituting 2.2 per cent of India's population. Until now, provision was there for three per cent reservation. We are now increasing the categories from seven to twenty-one, and certainly their number will increase. However, the population of these twenty-one categories will not increase to such a great extent. The seven categories already cover the majority. On this basis, the present assessment is that four per cent is practical. If we take an impractical decision here, there will be many difficulties in future. Keeping this in view, we have made this provision. Hon. Members have also said that these facilities are to be provided on the basis of the budgets or financial resources of the Centre and the States. Since Independence, this has been the accepted practice. Budgetary provisions are made under that head, and by distributing that budget, all these facilities are provided. In this Bill also, we have made arrangements to ensure that no Divyang person will be

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deprived of the benefits of schemes of the Union Government or the State Governments. I would like to assure the House on this point.

Madam, there was also mention of a Commission. From our experience, Commissions only tender advice to Governments. Whether or not to implement it is decided by the Government. It appears that there is need for a stronger institution. Therefore, we have made provision for this at the level of a Commissionerate. The system of Commissioners will be powerful, and as I have mentioned, there will be a Chief Commissioner and two Commissioners, of whom one will be a representative of Divyang persons. This system will exist both at the Centre and in the States.

Besides this, with regard to the Advisory Boards, we have made provision in this Bill for constituting such Boards at the level of the Union and the State Governments. Many Hon. Members have said that these should also be constituted at the district level. The intent of this Bill is in that direction. While framing and implementing the Rules with the States, we shall remain in constant touch and endeavour that Committees to this effect are set up by them. As far as inclusion of people's representatives is concerned, provision has been made in the Central Board for three Members of Parliament, two from Lok Sabha and one from Rajya Sabha. Some Hon. Members suggested that their number should be increased to five.

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However, at present we feel that three will suffice. As regards representation of Members of Legislative Assemblies, I would like to assure the House that while framing Rules, we shall coordinate with the State Governments and make efforts to include them in the Boards at the State level.

As far as the nomenclature “Persons with Disabilities” is concerned, at the international level, as of today, this name is accepted. Since we are framing this law on the basis of international conventions, it is necessary to adopt the same name. However, I would like to inform the House that the Hon. Prime Minister of our country felt that when a person is called “nishaktjan” (disabled person), it does not sound appropriate, it causes pain, and it creates the perception that he is powerless or, when called “viklang” (crippled), immediately people look at which organ is impaired. Therefore, the respected and dignified word “Divyang” has been suggested by the Hon. Prime Minister. He gave us the indication, the direction, the instruction to adopt this term. We coordinated with the States, corresponded with them and sought their views. Except for one or two States, all agreed to adopt the word “Divyang”. At the same time, we also sought the views of NGOs and organisations working in this field, and they too agreed to adopt the term “Divyang”. It is a matter of happiness that in our country, the

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Department which was earlier called the Department of Empowerment of Persons with Disabilities has now been renamed as the Department of Empowerment of Divyangjan, and all its institutions have also been so renamed. This is indeed a matter of satisfaction.

In addition, regarding the increase in the number of doctors in service under the NIOH Act, I would like to state that provision for the same has already been made in this legislation which is about to be enacted. There was also mention of disability certificates. We have taken a decision on this. It is correct that at present, in every district there is a Medical Board under the chairmanship of the Collector, which includes doctors from the medical field as well as specialists in disabilities. They take decisions and issue certificates. At present, a certificate issued in one district is not valid in another district, and a certificate issued in one State is not valid in another State. We have decided to issue a Universal Identity Card at the all-India level. The agency has been fixed, its work has already commenced, and provision has been made to link it with Aadhaar.

There was also mention of ALIMCO. I would like to inform the House that under the leadership and guidance of Shri Narendra Modi ji, we have undertaken this work. ALIMCO was in a position of going into loss, but for its expansion and modernisation we have

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made provision of nearly Rs. 275 crore. It is a matter of satisfaction that there is a German company named Ottobock, which specialises in manufacturing appliances for Divyang persons. It produces modern artificial hands and legs. With the help of these, a person can write, read, lift a glass of water or a cup of tea, and live a life just as before. We have entered into an MoU with them.

Further, I would like to inform that there is a motivational organisation in the United Kingdom, and with both of these institutions we are exchanging technologies. Their representatives had come here seven or eight months ago and had commenced work at ALIMCO. I am happy to state that they have started producing modern artificial hands and legs, and we have already distributed some of them. These artificial limbs are such that with them one can do long jump, high jump and even participate successfully in athletic competitions. Such measures have been taken by us.

Suggestions have also been made to expand the ambit of disability. In this Bill, provision has been made that if at any time it is felt, after following the due procedure, and with the participation of medical experts and disability specialists who deliberate together to decide what constitutes disability and what is a disease, and if it is concluded that any condition comes within the definition of disability, then under this Act there is provision for the Department

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to take such a decision without having to bring it before Parliament. I believe that we are moving rapidly in this direction.

There has also been mention of reservation. I have already explained that we have taken the decision on the basis of horizontality, and this is practical. If any attempt is made to deviate from this, numerous difficulties will arise. I have already spoken of the District Level Committees. We are organising camps in every district. I had just submitted that in these past two and a quarter years, we have organised more than 4,500 camps and benefitted more than 5.8 lakh persons. An amount of more than Rs. 350 crore has been spent on this.

Madam, I would also like to share with the House a matter of satisfaction that during this period we have created three world records. One record earlier stood in the name of Australia, where they had provided hearing aids to 300 persons in eight hours. At Navsari, we created a world record by providing such machines to 600 persons within eight hours. Thereafter, we broke our own record. On 5th November at Imphal in Manipur, we provided hearing aids to 3,911 persons. A team from the Guinness Book of World Records was present there, and they too declared it a world record. Another record was also created. That day was the birthday of the Hon. Prime Minister. On that occasion, one thousand children

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sat in a row on the ground and, within thirty seconds, lit the lamps that are lit on Diwali day, and this too was declared a world record. Those Divyang persons who are more than 80 per cent disabled, who cannot even move, let alone stand, we have taken the decision to provide them with motorised tricycles. Based on that decision, we have already provided this facility to more than 3,000 Divyang persons. Not only have we provided this facility, we have gone further and taken another decision which has also been implemented. We have the Divyang Finance and Development Corporation. Through it, we impart skill training to them. After skill training, in order to make them self-reliant, we also provide them with financial assistance. We provide loans at four per cent annual interest. Those who could not stand earlier are now able to walk, to earn. Those who were dependent on their families are now able to serve their families. Those who could not hear or speak have been provided with cochlear implants. For this, we provide a grant of Rs. 6 lakh per person. So far, 471 children have been given this facility. It is a matter of happiness that they are now able to hear, to speak, and they even conversed with the Hon. Prime Minister in Mann Ki Baat. ...

(Interruptions)

HON. SPEAKER: You are carrying forward the good point made by Kharge ji. Please do not worry.

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SHRI THAWAR CHAND GEHLOT: If I were to respond to all the suggestions made by the Hon. Members, it would take a long time.

HON. CHAIRPERSON: Please make your submission.

SHRI THAWAR CHAND GEHLOT: Taking into account the sentiments of the House, I would like to assure that in these two years we have made this Department vibrant, active, dutiful and credible. After the passage of this Bill, we shall work still more actively and with greater speed in the interest of Divyang persons and for their empowerment. I request that this Bill be passed.

[English]

HON. SPEAKER: The question is:

“That the Bill to give effect to the United Nations Convention on the Rights of Persons with Disabilities and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration. ”

The motion was adopted.

HON. SPEAKER: The House will now take up clause by clause consideration of the Bill.

Clause 2

Definitions

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HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No. 13?

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

“ Page 3, line 22,-

after “the Constitution”

*insert “and constituted under
article 243Q and 243B of the (1
Constitution”. 3)*

Madam, my amendment is relating to the Constitutional provision of article 243Q and 243B of the Constitution. It is regarding the Panchayat Raj institutions and also the Nagar Palika institutions and it is a very positive suggestion from my side. Madam, you may kindly accept my Amendment No. 13.

HON. SPEAKER: I may now put amendment No. 13 moved to clause 2 by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 2 stand part of the Bill. ”

The motion was adopted.

Clause 2 was added to the Bill.

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after “commission”
insert “,executive (15)
magistrate”. ”

HON. SPEAKER: I shall now put amendment No. 15 to clause 12 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 12 stand part of the Bill. ”

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13 Legal Capacity

SHRI N. K. PREMACHANDRAN : Madam, I beg to move:

“Page 7, line 33—

after “undue influence”
insert “,coercion, cruelty or (16)
fraud”. ”

Madam, undue influence is there along with coercion, cruelty and fraud. It is equivalent to all these definitions.

HON. SPEAKER: I shall now put amendment No. 16 to clause 13 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

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HON. SPEAKER: The question is:

“That clause 13 stand part of the Bill.”

The motion was adopted.

Clause 13 was added to the Bill.

**Clause 14 Provision for
Guardianship**

SHRI N. K. PREMACHANDRAN : Madam, I beg to move:

“Page 7, line 41,-

*omit “or the designated authority, as (17)
the case may be,””*

“Page 7, lines 44 and 45,-

*omit “or the designated authority, as (18)
the case may be,””*

“Page 8, line 4,-

for “designated authority”

substitute “district court”. ” (19)

HON. SPEAKER: I shall now put amendment Nos. 17 to 19 to clause 14 moved by Shri N. K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

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“That clause 14 stand part of the Bill. ”

The motion was adopted.

Clause 14 was added to the Bill.

Clause 15 was added to the Bill.

**Clause 16 Duty of Educational
Institutions**

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam, I beg to move:

“Page 8, line 16,--

after “recognised by them”

*insert “including private and unaided (1)
educational institutions”. ”*

Madam, there are a lot of unaided institutions in the country.

This is an important amendment. So, the Government should accept this amendment.

HON. SPEAKER: I shall now put amendment No. 1 to clause 16 moved by Shri K. C. Venugopal to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 16 stand part of the Bill. ”

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Clause 19 was added to the Bill.

Clauses 20 to 23 were added to the Bill.

Clause 24 Social Security

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam, I beg to move:

“Page 10, lines 35 and 36,--

omit “within the limit of its economic (2)
capacity and development””

“Page 10, line 40,--

for “twenty-five per cent. ”
insert “thirty per (3)
cent. ”. ”

HON. SPEAKER: I shall now put amendment Nos. 2 and 3 to clause 24 moved by Shri K. C. Venugopal to the vote of the House.

The amendments were put and negatived.

SHRI N. K. PREMACHANDRAN : Madam, I beg to move:

“Page 11, line 3,-

after “access to”

insert “food, (22)

home,”. ”

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Madam, access to safe drinking water is there. My point is, along with access to safe drinking water, food and home should also be ensured by the Government. It is a harmless amendment. This may be accepted.

HON. SPEAKER: I shall now put amendment No. 22 to clause 24 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 24 stand part of the Bill. ”

The motion was adopted.

Clause 24 was added to the Bill.

Clauses 25 to 29 were added to the Bill.

Clause 30 Sporting activities

SHRI K. C. VENUGOPAL : Madam, I beg to move:

“Page 12, *after* line 49,--

insert “(g) provide extra points to the winners of the disability specific sporting events and reservation for them in government jobs. ”. ” (4)

Madam, the amendment aims to promote sports activities of disabled persons. Here, I am asking the Government for reservation

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HON. SPEAKER: The question is:

“That clause 32 stand part of the Bill. ”

The motion was adopted.

Clause 32 was added to the Bill.

Clause 33 was added to the Bill.

Clause 34 Reservation

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HON. SPEAKER: Shrimati Kavitha Kalvakuntla, are you moving your amendment No. 6?

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD):

Yes, Madam.

I beg to move:

“Page 13, line 24,--

for “four per cent. ”

substitute “five per (6)

cent. ”. ”

SHRI K. C. VENUGOPAL: Madam, I am also moving it...

(Interruptions)

[Translation]

HON. SPEAKER: Not you, she did it.

[English]

SHRI K. C. VENUGOPAL: Madam, just a minute.

[Translation]

HON. SPEAKER: You have spoken, and your speech has turned out well.

[English]

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SHRI K. C. VENUGOPAL: This is the most important amendment. When the then Minister, Shri Mallikarjun Kharge-ji introduced that Bill, at that time, percentage of reservation was five. But now, the Government in this Bill has reduced it to four per cent. Actually, when a greater number of disabilities is being brought under the purview of the Act, how can it be reduced?...
(Interruptions)

HON. SPEAKER: Okay.

I shall now put amendment No. 6 moved by Shrimati Kavitha Kalvakuntla to the vote of the House.

SHRI K. C. VENUGOPAL: Madam, we want Division.

HON. SPEAKER: Let the Lobbies be cleared--

I think, the Lobbies have been cleared.

Now, Secretary-General to announce the procedure of electronic vote recording. Everybody knows it but still he has to announce.

SECRETARY-GENERAL: Madam, there is only one announcement. Hon. Members, who have not been allotted Division Numbers so far, will be supplied at their seats with Ayes/Noes printed slip for recording their votes. On the slips, they may kindly record the votes of their choice by signing and writing legibly their

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names, identity card numbers given to them temporary/permanent identify cards supplied to the Members, Constituency and State/Union Territories and the date at the place specified on the slip. Members who decide to record abstention, may ask for the abstention slip.

HON. SPEAKER: The question is:

“Page 13, line 24,-

for “four per cent. ”

substitute “two per cent. ”. ”

The Lok Sabha divided:

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DIVISION**AYES****13. 53 hours**

Antony, Shri Anto

Bandyopadhyay, Shri Sudip

Bhuria, Shri Kanti Lal

Bose, Prof. Sugata

Chaudhary, Shri Santokh Singh

Chowdhury, Shri Adhir Ranjan

De(Nag), Dr. Ratna

Dev, Kumari Sushmita

Engti, Shri Biren Singh

Gandhi, Shrimati Sonia

Ghosh, Shrimati Arpita

Gogoi, Shri Gaurav

Gowda, Shri S. P. Muddahanume

Hooda, Shri Deepender Singh

Kalvakuntla, Shrimati Kavitha

Khan, Shri Md. Badaruddoza

Kharge, Shri Mallikarjun

Kumar, Shri Kaushalendra

Kumar, Shri Santosh

Kumar, Shri Shailesh

Meinya, Dr. Thokchom

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Moily, Shri M. Veerappa
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Muniyappa, Shri K. H.
Nagesh, Shri Godam
Pala, Shri Vincent H.
Pandey, Shri Ravindra Kumar
Patasani, Shri Prasanna Kumar
Poddar, Shrimati Aparupa
Premachandran, Shri N. K.
Ranjan, Shrimati Ranjeet
Rathwa, Shri Ramsinh
Roy, Prof. Saugata
Samal, Dr. Kulmani
Satpathy, Shri Tathagata
Singh, Shri Ravneet
Trivedi, Shri Dinesh
Varma, Shrimati Dev
Venugopal, Shri K. C.
Yadav, Shri Mulayam Singh
Yadav, Shri Tej Pratap Singh
Yellaiah, Shri Nandi

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NOES

Advani, Shri L. K.

Agrawal, Shri Rajendra

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S. S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Azad, Shri Kirti

Babu, Dr. Ravindra

Bais, Shri Ramesh

Bala, Shrimati Anju

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Sudarshan

Bhatt, Shrimati Ranjanben

Chakravarty, Shrimati Bijoya

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri P. P.

Chaudhary, Shri Ram Tahal

Chhewang, Shri Thupstan

Choubey, Shri Ashwini Kumar

Danve, Shri Raosaheb Patil

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Dattatreya, Shri Bandaru

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dwivedi, Shri Harishchandra alias Harish

Gaikwad, Dr. Sunil Baliram

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Gurjar, Shri Krishanpal

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Kachhadia, Shri Naranbhai

Kashyap, Shri Virender

Kataria, Shri Rattan Lal

Khuba, Shri Bhagwanth

Kinjarapu, Shri Ram Mohan Naidu

Kishore, Shri Jugal

Koli, Shri Bahadur Singh

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Koshyari, Shri Bhagat Singh

Kumar, Dr. Arun

Kumar, Dr. Virendra

Kumar, Shri Ashwini

Kushawaha, Shri Ravinder

Kushwaha, Shri Upendra

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Janardan

Modi, Shri Narendra

Mohan, Shri M. Murli

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Narasimham, Shri Thota

Nishad, Shri Ajay

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Paatle, Shrimati Kamla

Pandey, Dr. Mahendra Nath

Paswan, Shri Chirag

Paswan, Shri Ram Chandra

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Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Prahlad Singh

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri Sanjay Kaka

Phule, Sadhvi Savitri Bai

Radhakrishnan, Shri Pon

Raju, Shri Ashok Gajapathi

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathore, Shri Hariom Singh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Sahu, Shri Lakhan Lal

Saini, Shri Rajkumar

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawant, Shri Arvind

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

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Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Yashwant

Singh, Kunwar Bharatendra

Singh, Shri Ganesh

Singh, Shri Nagendra

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Solanki, Dr. Kirit P.

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

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Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shrimati Savitri

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

ABSTAIN

Gaikwad, Prof. Ravindra Vishwanath

[English]

HON. SPEAKER: Subject to correction, the result of the Division is:

Ayes: 43

Noes: 121

Abstain: 001

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The motion was negatived.

HON. SPEAKER: Shri K. C. Venugopal, are you moving your Amendment No. 7 to Clause 34?

SHRI K. C. VENUGOPAL: I beg to move:

“Page 13, line 27,-
for “one per cent,”
substitute “two per (7)
cent. ”. ”

HON. SPEAKER: I shall now put Amendment No. 7 to Clause 34 moved by Shri K. C. Venugopal to the vote of the House.

The motion was put and negatived

14.00 hours

HON. SPEAKER: The question is:

“That Clause 34 stand part of the Bill. ”

The motion was adopted.

Clause 34 was added to the Bill.

**Clause 35 Incentives to employers in private
sector**

16.12.2016

HON. SPEAKER: Venugopal *ji*, are you moving Amendment No. 9 to clause 37?

SHRI K. C. VENUGOPAL: Yes, Madam.

I beg to move:

“Page 14, *after* line 25, –

insert “(d) special wards in each central, state and private medical college for persons with disabilities. ”.

(9)

HON. SPEAKER: I shall now put Amendment No. 9 to clause 37 moved by Shri K. C. Venugopal, to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 37 stand part of the Bill. ”

The motion was adopted.

Clause 37 was added to the Bill.

Clauses 38 to 40 were added to the Bill.

Clause 41

**Access to
transport**

16.12.2016

HON. SPEAKER: Shri N. K. Premachandran, are you moving Amendment No. 24 to clause 41?

SHRI N. K. PREMACHANDRAN: Yes, Madam.

I beg to move:

“Page 15, lines 16 and 17,-

for “railway stations and airports
s”

substitu “railway stations, airports
te and such other public (24)
places”.

HON. SPEAKER: I shall now put Amendment No. 24 to clause 41 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 41 stand part of the Bill. ”

The motion was adopted.

Clause 41 was added to the Bill.

Clause 42 was added to the Bill.

Clause 43

Consumer

Goods

16.12.2016

HON. SPEAKER: Shri N. K. Premachandran, are you moving your Amendment No. 25 to clause 43?

SHRI N. K. PREMACHANDRAN: Yes, Madam.

I beg to move:

“Page 15, line 38,-

aft “persons with disabilities”

er

insert “and ensure their availability at concessional (25) rate”.

HON. SPEAKER: I shall now put Amendment No. 25 to clause 43 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 43 stand part of the Bill. ”

The motion was adopted.

Clause 43 was added to the Bill.

Clauses 44 to 51 were added to the Bill.

Clause 52

**Revocation of
registration**

16.12.2016

HON. SPEAKER: Shri N. K. Premachandran, are you moving your Amendment Nos. 26 and 27 to clause 52?

SHRI N. K. PREMACHANDRAN: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

“That clause 52 stand part of the Bill. ”

The motion was adopted.

Clause 52 was added to the Bill.

Clauses 53 to 59 were added to the Bill.

Clause 60

Constitution of Central Advisory Board on Disability

HON. SPEAKER: Venugopal ji, are you moving Amendment No. 10 to clause 60?

SHRI K. C. VENUGOPAL: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

“That clause 60 stand part of the Bill.”

The motion was adopted.

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Clause 60 was added to the Bill.

Clauses 61 to 64 were added to the Bill.

**Clause 65 Functions of Central Advisory
Board on Disability**

HON. SPEAKER: Shri N. K. Premachandran, are you moving your Amendment No. 28 to clause 65?

SHRI N. K. PREMACHANDRAN: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

“That clause 65 stand part of the Bill. ”

The motion was adopted.

Clause 65 was added to the Bill.

**Clause 66 State Advisory Board on
Disability**

HON. SPEAKER: Venugopal ji, are you moving Amendment No. 11 to clause 66?

SHRI K. C. VENUGOPAL: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

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“That clause 66 stand part of the Bill.”

The motion was adopted.

Clause 66 was added to the Bill.

Clauses 67 to 70 were added to the Bill.

**Clause 71 Functions of State Advisory Board on
Disability**

HON. SPEAKER: Shri N. K. Premachandran, are you moving your Amendment No. 29 to clause 71?

SHRI N. K. PREMACHANDRAN: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

“That clause 71 stand part of the Bill.”

The motion was adopted.

Clause 71 was added to the Bill.

Clause 72 was added to the Bill.

**Clause 73 Vacancies not to invalidate
proceedings**

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HON. SPEAKER: Venugopal *ji*, are you moving Amendment No. 12 to clause 73?

SHRI K. C. VENUGOPAL: No, Madam, I am not moving it.

HON. SPEAKER: Thank you.

The question is:

“That clause 73 stand part of the Bill. ”

The motion was adopted.

Clause 73 was added to the Bill.

Clauses 74 to 77 were added to the Bill.

**Clause 78 Annual and Special reports by Chief
Commissioner**

HON. SPEAKER: Shri N. K. Premachandran, are you moving your Amendment Nos. 30 and 31 to clause 78?

SHRI N. K. PREMACHANDRAN: Madam, I am not moving Amendment No. 31; I am moving amendment No. 30 only.

I beg to move:

“Page 25, line 13,-

after “Central Government”

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insert “on or before 25th of April (30) every year”.

HON. SPEAKER: I shall now put Amendment No. 30 to clause 78 moved by Shri N. K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 78 stand part of the Bill. ”

The motion was adopted.

Clause 78 was added to the Bill.

Clauses 79 to 102 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula, Preamble and the Long Title were added to the Bill

[Translation]

SHRI THAWAR CHAND GEHLOT: Hon. Speaker, I beg to move,

“That the Bill be passed.”

[English]

HON. SPEAKER: Motion moved:

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“That the Bill be passed.”

SHRI N. K. PREMACHANDRAN: Madam, I want to say something.

[Translation]

HON. SPEAKER: Shri Premachandran ji, what has happened now?

[English]

SHRI N. K. PREMACHANDRAN: Madam, it is a landmark legislation in the history of Parliament legislative mechanism in India. I fully support the Bill and it will definitely comply with the provisions of the UN Convention.

[Translation]

HON. SPEAKER: Now let us all say 'Aye' loudly together.

[English]

SHRI N. K. PREMACHANDRAN: Madam, I have only one suggestion. At the time of implementation, some monitoring mechanism should be there because almost all the provisions in the Bill are important. ... *(Interruptions)*

HON. SPEAKER: The question is:

“That the Bill be passed. ”

The motion was adopted.

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HON. SPEAKER: Now, the Lobbies may be opened.

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14. 11 hours

VALEDICTORY REFERENCE

[Translation]

HON. SPEAKER: Hon. Members, the tenth Session of the Sixteenth Lok Sabha, which commenced on 16th November, 2016 is coming to a close today.

During this Session, we had 21 sittings spread over 19 hours and 26 minutes.

The Session saw the disposal of important Financial, Legislative and other Business. The House had a Combined Discussion on Supplementary Demands for Grants (General) for 2016-17 and Demands for Excess Grants (General) for 2013- 14 before the demands were voted and the related Appropriation Bill passed.

During the current Session, 9 Government Bills were introduced while the Taxation Laws (Second Amendment) Bill, 2016 and the Persons with Disability Bill, 2016 were passed.

During the Session, 449 Starred Questions were listed, out of which 49 Questions were answered orally. Thus, on an average, about 2.3 Questions were answered per day. Written replies to the

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remaining Starred Questions along with 5060 Unstarred Questions were laid on the Table.

About 124 matters of urgent public importance were raised by the Members after the Question Hour. Hon. Members also raised 311 matters under rule 377.

The Standing Committees presented 50 Reports to the House.

One short duration discussion under rule 193 on the subject of demonetization of currency notes was listed. The discussion, however, remained part-discussed.

As many as 47 statements were made by the Ministers on various other important subjects and 4 statements were made by Hon. Minister of Parliamentary Affairs on Government Business.

During the Session, as many as 1772 papers were laid on the Table of the House by the Ministers concerned.

In this Session, while we lost over 91 hours 59 minutes of time due to interruptions followed by forced adjournments, which does not augur well for all of us and also dents our image before the public as well.

It is my fond hope that in the coming Sessions, there would be no disruptions and we would all work better resulting in fruitful discussions and constructive deliberations. I am confident of support from Leaders and Members from all sections of the House.

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I would like to thank the Hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their co-operation in the smooth conduct of the House. I am extremely grateful to the Hon. Prime Minister, Minister of Parliamentary Affairs, Leaders and Chief Whips of various parties and groups and the Hon. Members for their cooperation.

I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

I also take this opportunity to wish you all a Merry Christmas and Happy New Year to you and all your family members. I hope this coming new year harbingers new hope and new energy in our lives and we more meaningfully reflect with resolve that in the new year we will take a conscious decision while using all available parliamentary instruments, to forcefully register our dissent and disagreement, if any, and will attempt to ensure less disruptions and more debates and discussions in the House.

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14. 16 hours

NATIONAL SONG

HON. SPEAKER: Hon. Members, please stand at your respective places as the melody of "Vande Mataram" will now be played.

(The National Song was played.)

[English]

HON. SPEAKER: The House stands adjourned *sine die*.

14.17 hours

The Lok Sabha then adjourned sine die.

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<https://sansad.in/ls>

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